

Minutes of the Meeting No. 13/15 scheduled on 19.11.2014 (actually held on 15.12.2014) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri A.K. Aggarwal, Addl. Industrial Adviser, Deptt of C&PC(PC Div), Shastri Bhavan, New Delhi
4. Ms. Dona Ghosh, Dy. Director General of Foreign Trade, Udyog Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.12 /15 for confirmation and confirmed and adopted the same without any change.

Case No M-122 NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/ s Hindustan Platinum Ltd, F.No.01/83/50/806/AM12/DES-IV RLA F.No. 03/94/040/0426/AM12/ Lic.No.0310665383 dated 17.11.2011
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chemicals Division) vide their U.O.No.14010/63/2011-Ch.III dated 10.6.2014 and found that the norms recommended by TA does not tally with the written explanation accompanying the recommended norms. Explanation has been sought from TA. The case is re-listed for 7-1-2015.

Case No M-123 NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/ s Aksh Optifibre Ltd, Gurgaon F.No.01/83/50/2068/AM08/DES-IV RLA F.No. 05/24/040/703/AM08 Lic.No.0510213513 dated 13.12.2007
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (PC Division) dated 15.12.2014, Committee decided to correct the norms as under: -


अजय श्रीवास्तव/AJAY SRIVASTAVA
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

Export Item

From	To
Aramid Fibre Reinforced Plastic Rod (weight 250 gm/km) – 1 Kg	Aramid Fibre Reinforced Plastic Rod (weight 250 gm/km) – 1 Km

Import Item

From	To
Aramid Fibre – 0.210 Kg	Aramid Yarn – 0.210 Kg/Km (210 Grams/Km)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-124 NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/ s Dorf Ketel Chemical (I) Pvt. Ltd, Mumbai F.No.01/83/162/11/AM15/DES-IV
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The Committee considered the case as per agenda. Committee has referred the case to DGFT for approval.

Case No M-125 NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/s Sterlite Industries (I) Ltd, F.No. 01/83/50/259/AM12/DES-IV RLA : 03/95/040/00156/AM12 Lic No. 0310636970 dated 17.06.2011
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of DC(MSME) . The case is re-listed for 7-1-2015.

Case No M-126 NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/s Jay Chemicals Inds. Ltd, F.No. 01/83/50/876/AM13/DES-IV RLA : 08/24/040/00291/AM13 Lic No. 0810116724 dated 7.12.2012
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Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of Deptt. of C&PC(Chem Div) . The case is re-listed for 7-1-2015.

Case No M-127 NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/s Orion Metal Powder (P) Ltd, Kolkata F.No. 01/81/162/494/AM12/DES-IV RLA : 02/77/040/00101/AM03 Lic No. 0210042324 dated 12.12.2002
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The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of DC(MSME) . The case is re-listed for 7-1-2015.

Case No M-127(A) NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/s Micro Inks Ltd, Mumbai F.No. 01/83/50/65/AM15/DES-IV RLA : 03/95/040/0858/AM14 Lic No. 0310768413 dated 29.1.2014
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, DIPP vide their U.O.No.7/20/2014-TSW dated 5.12.2014, Committee decided to make corrections in the description of import item No.1 and enhance the quantity of import item No.8 of export items No.2 & 3 as under without any other change in the decision taken by NC in its Meeting No. 9/83 dated 30.07.2014.

S.No.	Export Item	Import Item	
		From	To
1.	Export Item No.2 – News Paper Ink Magenta	Import Item No.1 Pigment Flush Cyan	Import Item No.1 Pigment Flush Magenta
		Import Item No.8 Spindle Oil – Panoil SH 150 - 0.10 Kg	Import Item No.8 Spindle Oil – Panoil SH 150 - 0.12 Kg
2.	Export Item No.3 – News Paper Ink Yellow	Import Item No.1 Pigment Flush Cyan	Import Item No.1 Pigment Flush Yellow
		Import Item No.8 Spindle Oil – Panoil SH 150 - 0.15 Kg	Import Item No.8 Spindle Oil – Panoil SH 150 - 0.19 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


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 आनंद श्रीवास्तव / ANAND SRIVASTAVA
 संयुक्त महानिदेशक / Joint DGFT
 विदेश व्यापार महानिदेशालय
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Import Item No.1

From	To
Liquid Bromine – 0.926 Kg	Liquid Bromine – 1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-127 (D) NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/s Skanda Enterprises, Bangalore F.No. 01/83/171/344/AM14/DES-IV RLA : 07/24/040/0959/AM06 Lic No. 0710043713 dated 15.03.2006
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The Committee considered the case as per agenda and Committee decided to defer the case and forwarded to DIPP for their examination & comments. The case is re-listed for 7-1-2015.

Case No M-127 (E) NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/s Girdhars International (P) Ltd, New Delhi F.No. 01/83/50/799/AM14/DES-IV RLA : 05/23/040/130/AM06 Lic No. 0510360511 dated 23.07.2013
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The Committee considered the case as per agenda and Committee decided to correct the quantity of import item No.3-Micro Wax from 0.0025 Kg to 0.025 Kg. There shall no other change in the decision taken by NC in its Meeting.No.49/83 dated 12.3.2014.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-127 (F) NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/s Thermax Ltd, F.No. 01/83/50/274/AM13/DES-IV RLA : 31/83/040/52/AM13 Lic No. 3110054856 dated 27.06.2012
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/13/2008-PC.II dated 10.12.2014, the Committee decided to approve the case as under :-


 श्रीमान्. व. आर. श्रीवास्तव / Joint DGFT
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 Directorate General of Foreign Trade
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 नई दिल्ली / New Delhi

Export Item	Qty.	Import Item	Qty.
Pour Point Depressant [Maxdip 4823 (B)]	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.1750 Kg 0.0470 Kg 0.0210 Kg 0.7529 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-127(G) NC No.13/15 Dated 19.11.2014 (held on 15.12.2014)	M/ s Eagle Press (P) Ltd, Chennai F.No.01/83/162/795/AM12/DES-IV LOP No.A/2006/013/EOU/TN dated 22.3.2006
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The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, DIPP vide their U.O.No.7/290/14-TSW dated 10.12.2014, Committee decided to enhance the quantity of import item to read as under without any other change in the decision taken by NC in its Meeting No. 3/13 dated 18.04.2012.

Import Item

From	To
Relevant GSM Coated Paper Board – 1.075 Kg	Relevant GSM Coated Paper Board – 1.246 Kg

ADC, MEPZ-SEZ, Tambaram, Chennai, concerned may take necessary action as per above decision of NORMS COMMITTEE.


 श्री. राजेश कुमार श्रीवास्तवा
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**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/83-ALC1/2014 MEETING DATE : 19.11.2014

Case No.: 79/11/83-ALC1/2014	Party Name: M/S HINDUSTAN MINT & AGRO PRODUCTS PVT.LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
1 HQ File :01/83/050/00392/AM15/	RLA File :29/24/040/00001/AM11/	Lic.No/Date:2910011334 15.06.2010	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.			

Case No.: 21/44/83-ALC1/2011	Party Name: INDIAN TECHNOMAC CO.LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
2 HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. It was decided to remind Jt. Secretary, M/O Mines to expedite the comments. D.O. letter was issued on 3.7.2014. The case is re-listed for 7.1.2015.			

Case No.: 5/40/83-ALC1/2012	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
3 HQ File :01/83/050/00742/AM13/	RLA File :17/24/040/00044/AM13/	Lic.No/Date:1710005129 31.10.2012	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Mail sent to RA, Goa for hard copy on 19.6.2014, 5.8.2014 and 30.9.2014. The case is re-listed for 7.1.2015.			

Case No.: 13/40/83-ALC1/2012	Party Name: UNITED PHOSPHORUS LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
4 HQ File :01/83/050/00750/AM13/	RLA File :03/95/040/00521/AM13/	Lic.No/Date:0310715358 21.11.2012	Defer Date:07.01.2015
Decision : Email for Central Excise Data issued on 12.07.2013. Reminder was issued on 12.11.2013, 17.4.2014 and 11.8.2014 to firm for furnishing the Central Excise Data.			


संयुक्त निदेशाध्यक्ष/Joint DGFT
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
मणिज्या विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

Re-listed for 7.1.2015.

Case No.:3/5/83-ALC1/2014 **Party Name:**ACMECHEM LTD. **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Approved

HQ File :01/83/050/00120/AM15/ **RLA File** :02/24/040/00135/AM13/ **Lic.No/Date:**0210183914 26.11.2012 **Defer Date:**

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/119/2011-Ch. II dated 2.5.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Rubber Chemicals Containing Pentachloro Thiophenol 52%	1 Kg	Pentachloro Thiophenol	0.513 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:61/5/83-ALC1/2013 **Party Name:**ARIES DYE CHEM INDUSTRIES, **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

HQ File :01/83/050/00069/AM14/ **RLA File** :08/24/040/00400/AM13/ **Lic.No/Date:**0810118473 18.02.2013 **Defer Date:**07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.

Case No.:62/5/83-ALC1/2013 **Party Name:**SRIRAM COMPOUNDS PVT. LTD. **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

HQ File :01/83/050/00070/AM14/ **RLA File** :05/24/040/00419/AM13/ **Lic.No/Date:**0510346349 18.02.2013 **Defer Date:**07.01.2015

Decision :DL dated 10.12.2013 issued by DIPP. Reminder issued by this office on 6.8.2014. The case is re-listed for 7.1.2015

Case No.:13/5/83-ALC1/2013 **Party Name:**PIDILITE INDUSTRIES LIMITED **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case withdrawn

HQ File :01/83/050/00021/AM14/ **RLA File** :03/95/040/00348/AM13/ **Lic.No/Date:**0310724589 19.02.2013 **Defer Date:**

Decision :The Committee considered the case as per agenda. The unutilized license surrendered by firm has been cancelled by Addl.DGFT, Mumbai as informed vide their letter dated 25.4.2014. Hence, Committee decided to withdraw the case form agenda.


 Anand Srivastava
 Joint DGFT
 Director General of Foreign Trade
 Directorate of Commerce
 New Delhi

Case No.:59/5/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
9 HQ File :01/83/050/00067/AM14/	RLA File :08/24/040/00402/AM13/	Lic.No/Date:0810118630 20.02.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			

Case No.:72/5/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
10 HQ File :01/83/050/00080/AM14/	RLA File :08/24/040/00399/AM13/	Lic.No/Date:0810118629 20.02.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			

Case No.:73/5/83- ALC1/2013	Party Name:COLORANT LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
11 HQ File :01/83/050/00081/AM14/	RLA File :08/24/040/00410/AM13/	Lic.No/Date:0810118579 20.02.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			

Case No.:78/5/83- ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
12 HQ File :01/83/050/00086/AM14/	RLA File :08/24/040/00397/AM13/	Lic.No/Date:0810118720 21.02.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			

Case No.:79/5/83- ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Approved
13 HQ File :01/83/050/00087/AM14/	RLA File :08/24/040/00403/AM13/	Lic.No/Date:0810118721 21.02.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 14011/23/2012-50-Ch. II dated 15.4.2014, the Committee decided to approve the case on repeat basis as			


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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

under :-

Export Item	Qty.	Import Item	Qty.
Reactive Black JNN (Dye content 60%)	1 Kg	1. H Acid	0.148 Kg
		2. Acetanilide	0.221 Kg
		3. Meta Phenylene Diamine-4-Sulphonic Acid	0.029 Kg
		4. Sodium Nitrite	0.54 Kg
		5. Caustic Soda	1.00 Kg
		6. Soda Ash	0.012 Kg
		7. Sodium Bicarbonate	0.110 Kg
		8. J Acid	0.024 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/51/83-ALC1/2012 **Party** Name:JJ.PLASTALLOY PVT. LTD., **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

14 HQ File :01/83/050/00919/AM13/ RLA File :15/24/040/00010/AM13/ Lic.No/Date:1510018547 22.02.2013 Defer Date:07.01.2015

Decision :D/L dated 16.7.2014 issued by Deptt. of C&PC(PC Div). Reminder issued by this office on 12.11.2014. Re-listed for 7.1.2015.

Case No.:15/5/83-ALC1/2013 **Party Name:**SABERO ORGANICS GUJARAT LIMITED **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

15 HQ File :01/83/050/00023/AM14/ RLA File :03/95/040/00879/AM13/ Lic.No/Date:0310725421 22.02.2013 Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda. The Committee noted that Central Excise Data received from firm and is being sent to TA, Chem Div. The case is re-listed for 7.1.2015.

Case No.:60/5/83-ALC1/2013 **Party Name:**JAY CHEMICAL INDUSTRIES LTD., **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Approved

HQ File :01/83/050/00068/AM14/ RLA File :08/24/040/00411/AM13/ Lic.No/Date:0810118792 25.02.2013 Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 14011/23/2012-50-Ch. II dated 15.4.2014, the Committee decided to approve the case on repeat basis. Meanwhile, revised comments received from C&PC(Chem Div). As per revised comments of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 14011/18/2014-Ch. II dated 12.1.2015, the norms of the case were fixed as under :-

Export Item	Qty.	Import Item	Qty.
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Reactive Red 3 BS (Dye content 59%)	1 Kg	1. H Acid 2. Acetanilide 3. Sodium Nitrite 4. Caustic Soda 5. Soda Ash 6. Sodium Bicarbonate 7. Sulpho Tobias Acid 8. Cyanuric Chloride	0.174 Kg 0.087 Kg 0.040 Kg 0.233 Kg 0.015 Kg 0.217 Kg 0.174 Kg 0.106 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	Case No.:74/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00082/AM14/	RLA File :08/24/040/00415/AM13/	Lic.No/Date:0810118794 25.02.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			

18	Case No.:82/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00090/AM14/	RLA File :08/24/040/00412/AM13/	Lic.No/Date:0810118793 25.02.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			

19	Case No.:51/5/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00059/AM14/	RLA File :08/24/040/00404/AM13/	Lic.No/Date:0810118866 27.02.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.			

20	Case No.:76/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00084/AM14/	RLA File :08/24/040/00420/AM13/	Lic.No/Date:0810118908 28.02.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of			


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C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.

21	Case No.:52/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00060/AM14/	RLA File :08/24/040/00422/AM13/	Lic.No/Date:0810119017 05.03.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.			

22	Case No.:70/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00078/AM14/	RLA File :08/24/040/00427/AM13/	Lic.No/Date:0810119168 08.03.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			

23	Case No.:31/5/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Approved
	HQ File :01/83/050/00039/AM14/	RLA File :03/94/040/00977/AM13/	Lic.No/Date:0310727830 12.03.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/60/2011-Ch. II dated 30.5.2014, the Committee decided to approve the case on repeat basis as under :-			

Export Item	Qty.	Import Item	Qty.
1) Zincbrite 16 Zinc Salt Electroplating Salt – Containing 70% Sodium Cyanide	1 Kg	Sodium Cyanide	0.700 Kgs
2) Ginbond 814 Electroplating Cleaner – Containing 30% Sodium Gluconate	1 Kg	Sodium Gluconate	0.300 Kgs
3) HENE Chrome Salt Electroplating Salt – Containing 98.5% Chromic Acid	1 Kg	Chromic Acid	0.985 Kgs
4) Nickel Additive 220 Electroplating Additive –	1 Ltr.	1. Allyl Chloride 2. Epichlorohydrin	0.150 Kgs 0.140 Kgs


 Anil K. SRIVASTAVA
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 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Containing 15% Allylchloride & 14% Epichlorohydrin & 23% Saccharin		3. Saccharin	0.230 kgs
5) ZincaLite CLZ 65 R Electroplating Brightner – Containing 20% Sodium Gluconate	1 Ltr.	Sodium Gluconate	0.200 Kgs
6) ZincaLite CLZ 65 M Electroplating Brightner-Containing 20% Sodium Gluconate	1 Ltr.	Sodium Gluconate	0.200 Kgs
7) Monicol Purifier Electroplating Additive – Containing 15% Polyvinyl Alcohol (Polysizer 173)	1 Ltr.	Polyvinyl Alcohol (Polysizer 173)	0.150 Kgs
8) Zincbrite 20 New Brightner - Electroplating Brightner – Containing 26.3% Epichlorohydrin, 2% Lugalvan G 35, 2% Polyvinyl Alcohol (Polysizer 173), 5% Sodium Gluconate	1 Ltr.	1. Epichlorohydrin 2. Lugalvan G 35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer 173) 4. Sodium Gluconate	0.263 Kgs 0.020 Kgs 0.020 Kgs 0.050 Kgs
9) Zincbrite 160 C Brightner – Electroplating Brightner – Containing 51.5% Epichlorohydrin, 2.8 Lugalvan G 35, 2.5% Polyvinyl Alcohol (Polysizer 173)	1 Ltr.	1. Epichlorohydrin 2. Lugalvan G 35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer – 173)	0.515 Kgs 0.028 Kgs 0.025 Kgs
10) Ginthox Q 558 M Electroplating Passivation – Containing 23% Polyvinyl Alcohol (Polysizer 173)	1 Kg	Polyvinyl Alcohol (Polysizer 173)	0.230 Kgs
11) Ginbond 812 Electroplating Cleaner – Containing – 30% Polyvinyl Alcohol (Polysizer 173)	1 Kg	Polyvinyl Alcohol (Polysizer 173)	0.300 Kgs
12) Spectra 770 – Electroplating Brightner – Containing 25% Saccharin, 25% Epichlorohydrin, 3%	1 Ltr.	1. Saccharin 2. Epichlorohydrin 3. Propargyl Alcohol 4. Allyl Chloride	0.250 Kgs 0.250 Kgs 0.030 Kgs 0.200 Kgs


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Propargyl Alcohol, 20% Allylchloride			
13) Zinthobrite CLZ 937 BP Electroplating Salt – Containing 75% Boric Acid	1 Kg	Boric Acid	0.750 Kgs
14) Zinthobrite CLZ 937 A Electroplating Additive – Containing 20% Sodium Gluconate	1 Ltr.	Sodium Gluconate	0.200 Kgs
15) HENE Additive No.1 Electroplating Additive – Containing 0.7% RM 95	1 Ltr.	RM 95 (Potassium Perfluoro Alkyl Sulphonate)	0.007 Kgs
16) HENE Additive No.2 Electroplating Additive – Containing 2.9% RM 95	1 Ltr.	RM 95 (Potassium Perfluoro Alkyl Sulphonate)	0.029 Kgs
17) Ginthox 982 L Electroplating Passivation – Containing 16% Lugalvan G 35	1 Ltr.	Lugalvan G 35 (Polyethylene Imine)	0.160 Kgs
18) Chrome CA Salt Electroplating Salt – Containing 99% Chromic Acid	1 Kg	Chromic Acid	0.990 Kgs
19) Rochelle Copper Salt Electroplating Salt – Containing 40% Sodium Cyanide	1 Kg	Sodium Cyanide	0.400 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 50/5/83-ALC1/2013	Party Name: ARHAM PETROCHEM PVT.LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
24 HQ File :01/83/050/00058/AM14/	RLA File :08/24/040/00435/AM13/	Lic.No/Date:0810119294 12.03.2013	Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2014 issued by Deptt. of C&PC(PC Div). Re-listed for 7.1.2015.

Case No.: 56/5/83-ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
25 HQ File :01/83/050/00064/AM14/	RLA File :08/24/040/00429/AM13/	Lic.No/Date:0810119298 12.03.2013	Defer Date:07.01.2015


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 नए दिल्ली / New Delhi

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.

26	Case No.: 58/5/83- ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00066/AM14/	RLA File :08/24/040/00431/AM13/	Lic.No/Date:0810119297 12.03.2013	Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.

27	Case No.: 43/5/83- ALC1/2013	Party Name: UNITED PHOSPHORUS LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00051/AM14/	RLA File :03/95/040/00674/AM13/	Lic.No/Date:0310727964 13.03.2013	Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by CA from the firm has been received. Committee decided to call for Central Excise data duly certified by Central Excise. Letter issued on 11.8.2014. The case is re-listed for 7.1.2015.

28	Case No.: 28/21/83- ALC1/2013	Party Name: UNITED PHOSPHORUS LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00314/AM14/	RLA File :03/95/040/00675/AM13/	Lic.No/Date:0310728485 18.03.2013	Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder issued on 17.4.2014 and 11.8.2014. The case is re-listed for 7.1.2015.

29	Case No.: 32/7/83- ALC1/2013	Party Name: BILAG INDUSTRIES PVT. LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00133/AM14/	RLA File :03/94/040/00918/AM13/	Lic.No/Date:0310728667 19.03.2013	Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015

30	Case No.: 36/7/83- ALC1/2013	Party Name: BILAG INDUSTRIES PVT. LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00137/AM14/	RLA File :03/94/040/00929/AM13/	Lic.No/Date:0310728668 19.03.2013	Defer Date:07.01.2015

श्रीमान श्री. अ. ए. श्रीवास्तवा
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नई दिल्ली/ New Delhi

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015

Case No.:29/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
31 HQ File :01/83/050/00315/AM14/	RLA File :03/95/040/01021/AM13/	Lic.No/Date:0310728821 20.03.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015			

Case No.:24/7/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
32 HQ File :01/83/050/00125/AM14/	RLA File :08/24/040/00458/AM13/	Lic.No/Date:0810119675 21.03.2013	Defer Date:07.01.2015
Decision : DL dated 11.7.2014 issued by Deptt. of C&PC(PC.Div) . Reminder issued by this office on 31.10.2014. The case is re-listed for 7.1.2015.			

Case No.:85/5/83-ALC1/2013	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
33 HQ File :01/83/050/00093/AM14/	RLA File :02/24/040/00206/AM13/	Lic.No/Date:0210188050 26.03.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 23.6.2014 and 6.8.2014.. The case is re-listed for 7.1.2015.			

Case No.:29/17/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
34 HQ File :01/83/050/00202/AM14/	RLA File :09/24/040/00524/AM13/	Lic.No/Date:0910055573 27.03.2013	Defer Date:07.01.2015
Decision : Hard Copy not received from RA. Reminder has been issued on 10.12.2013 and 22.1.2014. Committee decided to write to D.O. to RA, Hyderabad for hard copy of application. The Case is re-listed for 7.1.2015.			

Case No.:21/7/83-ALC1/2013	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
35 HQ File :01/83/050/00122/AM14/	RLA File :02/24/040/00207/AM13/	Lic.No/Date:0210188255 02.04.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of case for want of hard copy of application from RA as per para 4.7.4			

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of HBP (2009-14). Letter issued on 21.11.2013. Reminder issued on 15.1.2014 and 21.2.2014. The case is re-listed for 7.1.2015.

36	Case No.: 57/26/83- ALC1/2013	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00380/AM14/	RLA File :03/94/040/00010/AM14/	Lic.No/Date:0310730970 10.04.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

37	Case No.: 7/17/83- ALC1/2013	Party Name: SYNGENTA INDIA LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00180/AM14/	RLA File :31/83/040/00202/AM13/	Lic.No/Date:3110057932 16.04.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

38	Case No.: 37/17/83- ALC1/2013	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00210/AM14/	RLA File :09/24/040/00003/AM14/	Lic.No/Date:0910055775 17.04.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

39	Case No.: 76/17/83- ALC1/2013	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Withdrawn
	HQ File :01/83/050/00249/AM14/	RLA File :03/95/040/01038/AM13/	Lic.No/Date:0310731873 18.04.2013	Defer Date:
Decision : The Committee considered the case as per agenda. The unutilized license surrendered by firm has been cancelled by Addl.DGFT, Mumbai as informed vide their letter dated 27.6.2014. Hence, Committee decided to withdraw the case form agenda.				

40	Case No.: 18/17/83- ALC1/2013	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00191/AM14/	RLA File :08/24/040/00002/AM14/	Lic.No/Date:0810120486 25.04.2013	Defer Date:07.01.2015


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 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.

Case No.: 77/26/83-ALC1/2013	Party Name: KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Approved
HQ File :01/83/050/00400/AM14/	RLA File :05/23/040/00006/AM14/	Lic.No/Date:0510353071 03.05.2013	Defer Date:

41 **Decision** : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 49/17/83-ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00222/AM14/	RLA File :08/24/040/00022/AM14/	Lic.No/Date:0810120969 10.05.2013	Defer Date:07.01.2015

42 **Decision** :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.

Case No.: 72/17/83-ALC1/2013	Party Name: BEE CHEMS	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00245/AM14/	RLA File :06/24/040/00006/AM14/	Lic.No/Date:0610031939 10.05.2013	Defer Date:07.01.2015

Decision :Comments awaited from DIPP. Re-listed for 7.1.2015.

Case No.: 73/17/83-ALC1/2013	Party Name: BEE CHEMS	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00246/AM14/	RLA File :06/24/040/00005/AM14/	Lic.No/Date:0610031938 10.05.2013	Defer Date:07.01.2015

Decision :Comments awaited from DIPP. Re-listed for 7.1.2015.

45 Case No.: 5/26/83-ALC1/2013	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 13/83-ALC1/2014	Status: Case Withdrawn
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 श्रीमान/श्रीमती श्रीमती श्रीमती SRIVASTAVA
 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार भाग/निदेशालय
 Directorate General of Foreign Trade
 शांतिनगर, दिल्ली/Deptt. of Commerce
 नई दिल्ली/New Delhi

19.11.2014

HQ File
:01/83/050/00328/AM14/

RLA File
:03/95/040/01050/AM13/

Lic.No/Date:0310735655 Defer Date:
27.05.2013

Decision : The Committee considered the case as per agenda. The unutilized license surrendered by firm has been cancelled by Addl.DGFT, Mumbai as informed vide their letter dated 30.6.2014. Hence, Committee decided to withdraw the case from agenda.

Case No.:26/17/83-
ALC1/2013

Party Name:KANDLA
ENERGY AND
CHEMICALS LIMITED

Meet No/Date:13/83-
ALC1/2014
19.11.2014

Status:Case
Approved

HQ File
:01/83/050/00199/AM14/

RLA File
:05/23/040/00064/AM14/

Lic.No/Date:0510355507 Defer Date:
29.05.2013

46 **Decision :** The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:60/26/83-
ALC1/2013

Party Name:DAIKAFFIL
CHEMICALS INDIA LTD.,

Meet No/Date:13/83-
ALC1/2014
19.11.2014

Status:Case
Deferred

47 HQ File
:01/83/050/00383/AM14/

RLA File
:03/94/040/01128/AM13/

Lic.No/Date:0310737162
10.06.2013

Defer
Date:07.01.2015

Decision :DL dated 6.12.2013 issued by Deptt. of C&PC(PC.Div). Reminders were issued on 17.4.2014 , 23.6.2014 and 12.8.2014.. Re-listed for 7.1.2015.

Case No.:59/26/83-
ALC1/2013

Party Name:BILAG
INDUSTRIES PVT. LTD.,

Meet No/Date:13/83-
ALC1/2014
19.11.2014

Status:Case
Deferred

48 HQ File
:01/83/050/00382/AM14/

RLA File
:03/94/040/00202/AM14/

Lic.No/Date:0310737262
11.06.2013

Defer
Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 23.6.14 and 6.8.2014. The case is re-listed for 7.1.2015.

49 **Case No.:**14/26/83-
ALC1/2013

Party Name:UNITED
PHOSPHORUS LTD.

Meet No/Date:13/83-
ALC1/2014
19.11.2014

Status:Case
Deferred

HQ File

RLA File

Lic.No/Date:0310737312 Defer

Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

:01/83/050/00337/AM14/ :03/95/040/01058/AM13/ 13.06.2013 Date:07.01.2015

Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 7.1.2015.

Case No.:15/26/83- ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
50 HQ File :01/83/050/00338/AM14/	RLA File :03/95/040/01059/AM13/	Lic.No/Date:0310737311 13.06.2013	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 7.1.2015.

Case No.:2/13/83- ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
51 HQ File :01/83/050/00164/AM14/	RLA File :03/95/040/00181/AM14/	Lic.No/Date:0310737723 14.06.2013	Defer Date:07.01.2015

Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.

Case No.:11/26/83- ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
52 HQ File :01/83/050/00334/AM14/	RLA File :03/95/040/00147/AM14/	Lic.No/Date:0310737714 14.06.2013	Defer Date:07.01.2015

Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.

Case No.:6/21/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
53 HQ File :01/83/050/00292/AM14/	RLA File :08/24/040/00110/AM14/	Lic.No/Date:0810122025 18.06.2013	Defer Date:07.01.2015

Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.

54 Case No.:10/21/83-	Party Name:INDO	Meet No/Date:13/83-	Status:Case
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अध्यक्ष श्रीकांत/ALAY SRIVASTAVA
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
राजिज्ज दिवाण/Deptt. of Commerce
नई दिल्ली/New Delhi

ALC1/2013	COLCHEM LIMITED	ALC1/2014 19.11.2014	Deferred
HQ File :01/83/050/00296/AM14/	RLA File :08/24/040/00079/AM14/	Lic.No/Date:0810122024 18.06.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			

Case No.:17/26/83- ALC1/2013	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00340/AM14/	RLA File :03/95/040/00239/AM14/	Lic.No/Date:0310739216 26.06.2013	Defer Date:07.01.2015
Decision :The Committee considered the case as per agenda. The firm vide letter dated 2.5.2014 has requested to allow some time to furnish Central Excise Data. Reminder was issued on 11.8.2014. The case re-listed for 7.1.2015.			

Case No.:75/26/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Approved
HQ File :01/83/050/00398/AM14/	RLA File :08/24/040/00106/AM14/	Lic.No/Date:0810122298 27.06.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.NoC.II-14011/03/2013-50-Ch.II dated 5.11.2014, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Indofix Orange SP (Novacron orange P - 2RGR/Novacron Orange P-2RZ-Mix)	1 Kg	1. Cyanuric Chloride 2. Sulpho Tobias Acid 3. J Acid	0.312 Kg 0.592 Kg 0.499 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:76/26/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00399/AM14/	RLA File :08/24/040/00114/AM14/	Lic.No/Date:0810122297 27.06.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.			

श्रीवत्सल/ANAY SRIVASTAVA
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

Case No.:2/5/83-ALC1/2014 **Party Name:**ACMECHEM LTD. **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Approved

HQ File :01/83/050/00119/AM15/ **RLA File** :02/24/040/00035/AM14/ **Lic.No/Date:**0210191113 **Defer Date:** 27.06.2013

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/119/2011-Ch. II dated 26.11.2014, the Committee decided to approve the case as under :-

58

Export Item	Qty.	Import Item	Qty.
Rubber Chemical Peptizol 11/Peptizol-11R/Peptizol-11/G (Containing 48% of Di-benzamido Di-phenyl Di-Sulphide)	1 Kg	Di-benzamido Di-phenyl Di-sulphide	0.485 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/5/83-ALC1/2014 **Party Name:**ACMECHEM LTD. **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Approved

HQ File :01/83/050/00121/AM15/ **RLA File** :02/24/040/00036/AM14/ **Lic.No/Date:**0210191115 **Defer Date:** 27.06.2013

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/119/2011-Ch. II dated 26.11.2014, the Committee decided to approve the case as under :-

59

Export Item	Qty.	Import Item	Qty.
Acmenox-BL Dimethyl Acridine (Purity 99% Min.)	1 Kg	Diphenyl Amine	0.851 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:49/26/83-ALC1/2013 **Party Name:**EXCEL CROP CARE LIMITED **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

HQ File :01/83/050/00372/AM14/ **RLA File** :03/94/040/00066/AM14/ **Lic.No/Date:**0310740469 **Defer Date:**07.01.2015

60

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 23.6.2014 and 6.8.2014. The case is re-listed for 7.1.2015.

Case No.:51/26/83-ALC1/2013 **Party Name:**CAMPBOR & ALLIED PRODUCTS **Meet No/Date:**13/83-ALC1/2014 **Status:**Case Deferred

61

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Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

	LIMITED,	19.11.2014	
HQ File :01/83/050/00374/AM14/	RLA File :03/94/040/00129/AM14/	Lic.No/Date:0310740478 05.07.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. The case is re-listed for 7.1.2015			

Case No.:54/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00377/AM14/	RLA File :03/94/040/00228/AM14/	Lic.No/Date:0310740482 05.07.2013	Defer Date:07.01.2015
62 Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. The case is re-listed for 7.1.2015			

Case No.:53/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00376/AM14/	RLA File :03/94/040/00268/AM14/	Lic.No/Date:0310740658 08.07.2013	Defer Date:07.01.2015
63 Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. The case is re-listed for 7.1.2015			

Case No.:4/26/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00327/AM14/	RLA File :03/95/040/00120/AM14/	Lic.No/Date:0310740773 09.07.2013	Defer Date:07.01.2015
64 Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			

Case No.:21/26/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP	Meet No/Date:13/83-ALC1/2014	Status:Case Deferred
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राजेश श्रीवास्तव / RAJESH SRIVASTAVA
 सहायक महानिदेशक / Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 अग्निज्य निवास / Deptt. of Commerce
 नई दिल्ली / New Delhi

	PROTECTION LTD.,	19.11.2014	
HQ File :01/83/050/00344/AM14/	RLA File :03/95/040/00052/AM14/	Lic.No/Date:0310741054 10.07.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			

Case No.:33/26/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
66 HQ File :01/83/050/00356/AM14/	RLA File :03/95/040/00119/AM14/	Lic.No/Date:0310741050 10.07.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			

Case No.:16/21/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
67 HQ File :01/83/050/00302/AM14/	RLA File :08/24/040/00154/AM14/	Lic.No/Date:0810122699 11.07.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.			

Case No.:1/1/83-ALC1/2014	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
68 HQ File :01/83/050/00941/AM14/	RLA File :03/95/040/00224/AM14/	Lic.No/Date:0310741149 11.07.2013	Defer Date:07.01.2015
Decision :Comments awaited from DIPP. Re-listed for 7.1.2015.			

Case No.:18/21/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Approved
HQ File :01/83/050/00304/AM14/	RLA File :05/23/040/00142/AM14/	Lic.No/Date:0510359599 12.07.2013	Defer Date:
69 Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

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New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:21/30/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00483/AM14/	RLA File :03/94/040/00128/AM14/	Lic.No/Date:0310741437 15.07.2013	Defer Date:07.01.2015
70	Decision :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 7.1.2015			
	Case No.:32/30/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
71	HQ File :01/83/050/00494/AM14/	RLA File :08/24/040/00149/AM14/	Lic.No/Date:0810122791 15.07.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.			
	Case No.:17/30/83-ALC1/2013	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
72	HQ File :01/83/050/00479/AM14/	RLA File :03/94/040/00294/AM14/	Lic.No/Date:0310741764 17.07.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			
	Case No.:1/18/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
73	HQ File :01/83/050/00275/AM14/	RLA File :08/24/040/00162/AM14/	Lic.No/Date:0810122899 18.07.2013	Defer Date:07.01.2015
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 7.10.2014. The case is re-listed for 7.1.2015.			
74	Case No.:2/18/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred

श्रीमान श्री जय श्रीवास्तवा
संयुक्त महानिदेशक / Joint DGFT
विदेश व्यापार विभाग
Directorate General of Foreign Trade
वणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

HQ File	RLA File	Lic.No/Date:0810122900	Defer
:01/83/050/00276/AM14/	:08/24/040/00163/AM14/	18.07.2013	Date:07.01.2015

Decision : E-mail sent to RA, Ahmedabad on 24.7.2014 and 29.9.2014 for hard copy of the application. The case is re-listed for 7.1.2015.

75	Case No.:34/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00357/AM14/	RLA File :03/95/040/00290/AM14/	Lic.No/Date:0310742260 19.07.2013	Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 7.1.2015.

Case No.:4/18/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
HQ File 01/83/050/00278/AM14/	RLA File 08/24/040/00150/AM14/	Lic.No/Date:0810123039 22.07.2013	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014 and 31.7.2014. The case is re-listed for 7.1.2015.

77	Case No.:31/30/83-ALC1/2013	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00493/AM14/	RLA File :05/23/040/00161/AM14/	Lic.No/Date:0510360496 23.07.2013	Defer Date:07.01.2015

Decision : D/L dated 12.2.2014 issued by Deptt. of C&PC(Chem.Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 11.7.2014. Re-listed for 7.1.2015.

	Case No.:116/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
78	HQ File :01/83/050/00439/AM14/	RLA File :31/83/040/00028/AM14/	Lic.No/Date:3110059549 25.07.2013	Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 7.1.2015.

79	Case No.:117/26/83- ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
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अध्यक्ष, योजना आयोग / Joint DGFT
संयुक्त महानिदेशक / Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापिका विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

HQ File :01/83/050/00440/AM14/ RLA File :31/83/040/00029/AM14/ Lic.No/Date:3110059550 25.07.2013 Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 7.1.2015.

Case No.:82/26/83-ALC1/2013 **Party Name:**KANDLA ENERGY AND CHEMICALS LIMITED **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Approved

HQ File :01/83/050/00405/AM14/ RLA File :05/23/040/00163/AM14/ Lic.No/Date:0510360912 26.07.2013 Defer Date:

80 **Decision** : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 175	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:23/30/83-ALC1/2013 **Party Name:**EXCEL CROP CARE LIMITED **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

81 HQ File :01/83/050/00485/AM14/ RLA File :03/94/040/00310/AM14/ Lic.No/Date:0310743000 26.07.2013 Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 7.1.2015.

Case No.:63/30/83-ALC1/2013 **Party Name:**RISE CHEMICAL INDUSTRIES **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

82 HQ File :01/83/050/00525/AM14/ RLA File :06/24/040/00015/AM14/ Lic.No/Date:0610033186 26.07.2013 Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 7.1.2015.

83 **Case No.:**29/34/83-ALC1/2013 **Party Name:**KANDLA ENERGY AND CHEMICALS LIMITED **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Approved

HQ File :01/83/050/00564/AM14/ RLA File :05/23/040/00150/AM14/ Lic.No/Date:0510360919 26.07.2013 Defer Date:

संयुक्त महाविदेशीय Joint DGFT
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
संयुक्त विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.: 113/26/83- ALC1/2013	Party Name: MARUTI MULTICHEM PVT. LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00436/AM14/	RLA File :08/24/040/00170/AM14/	Lic.No/Date:0810123302 29.07.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.				

85	Case No.: 114/26/83- ALC1/2013	Party Name: ATUL LIMITED,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00437/AM14/	RLA File :08/24/040/00175/AM14/	Lic.No/Date:0810123301 29.07.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.				

86	Case No.: 20/30/83- ALC1/2013	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00482/AM14/	RLA File :03/94/040/00308/AM14/	Lic.No/Date:0310743226 29.07.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to send a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. The case is re-listed for 7.1.2015				

87	Case No.: 28/26/83- ALC1/2013	Party Name: GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00351/AM14/	RLA File :03/94/040/00342/AM14/	Lic.No/Date:0310743967 02.08.2013	Defer Date:07.01.2015

श्री अशोक कुमार/श्री अशोक ब्रिवास्तावा
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
संयुक्त विभाग/Deptt. of Commerce
नयाँ दिल्ली/New Delhi

Decision : The Committee considered the case as per agenda and noted that hard copy from RA, has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.

88	Case No.: 96/26/83-ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00419/AM14/	RLA File :08/24/040/00179/AM14/	Lic.No/Date:0810123461 02.08.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

89	Case No.: 120/26/83-ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00443/AM14/	RLA File :08/24/040/00180/AM14/	Lic.No/Date:0810123460 02.08.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

90	Case No.: 121/26/83-ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00444/AM14/	RLA File :08/24/040/00181/AM14/	Lic.No/Date:0810123458 02.08.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that Central Excise Data has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.				

91	Case No.: 95/26/83-ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00418/AM14/	RLA File :08/24/040/00193/AM14/	Lic.No/Date:0810123500 05.08.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

92	Case No.: 101/26/83-ALC1/2013	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00424/AM14/	RLA File :08/24/040/00214/AM14/	Lic.No/Date:0810123847 16.08.2013	Defer Date:07.01.2015

संयुक्त प्रशासिक/ALC1/2013/2014
संयुक्त प्रशासिक/ALC1/2013/2014
विदेश व्यापार प्रशासिक
Directorate General of Foreign Trade
व्यापार विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014 and 31.7.2014. The case is re-listed for 7.1.2015.

Case No.:122/26/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
93 HQ File :01/83/050/00445/AM14/	RLA File :08/24/040/00215/AM14/	Lic.No/Date:0810123891 16.08.2013	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter issued on 11.8.2013. The case is re-listed for 7.1.2015.

Case No.:123/26/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
94 HQ File :01/83/050/00446/AM14/	RLA File :08/24/040/00216/AM14/	Lic.No/Date:0810123890 16.08.2013	Defer Date:07.01.2015

Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.

Case No.:49/30/83- ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00511/AM14/	RLA File :03/94/040/00328/AM14/	Lic.No/Date:0310745763 19.08.2013	Defer Date:07.01.2015

95 **Decision :** The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 7.1.2015

Case No.:72/3/83- ALC1/2014	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
96 HQ File :01/83/050/00094/AM15/	RLA File :03/95/040/00437/AM14/	Lic.No/Date:0310747482 29.08.2013	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 29.9.2014. PC Div again DL issued on 21.10.2014. The case is re-listed for 7.1.2015.


 श्री. राजेश कुमार शर्मा SHARMA
 अध्यक्ष, महानिदेशक Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

Case No.: 82/42/83- ALC1/2013	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00777/AM14/	RLA File :03/94/040/00362/AM14/	Lic.No/Date:0310747728 30.08.2013	Defer Date:07.01.2015
97 Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 7.1.2015			

Case No.: 11/30/83- ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00473/AM14/	RLA File :08/24/040/00221/AM14/	Lic.No/Date:0810124438 04.09.2013	Defer Date:07.01.2015
98 Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			

Case No.: 14/30/83- ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00476/AM14/	RLA File :08/24/040/00222/AM14/	Lic.No/Date:0810124439 04.09.2013	Defer Date:07.01.2015
99 Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.			

Case No.: 9/28/83- ALC1/2013	Party Name: GOYAL INDIA	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00461/AM14/	RLA File :29/24/040/00006/AM14/	Lic.No/Date:2910022553 12.09.2013	Defer Date:07.01.2015
100 Decision : D/L dated 21.10.2014 issued by DIPP. The case is re-listed for 7.1.2015.			

Case No.: 58/34/83- ALC1/2013	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00593/AM14/	RLA File :03/94/040/00433/AM14/	Lic.No/Date:0310749669 16.09.2013	Defer Date:07.01.2015
101 Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to			

संयुक्त महानिदेशक/ Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
संयुक्त विभाग/ Deptt. of Commerce
नई दिल्ली/ New Delhi

sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 7.1.2015

Case No.:16/42/83-ALC1/2013	Party Name: BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
102 HQ File :01/83/050/00711/AM14/	RLA File :09/24/040/00285/AM14/	Lic.No/Date: 0910057614 19.09.2013	Defer Date: 07.01.2015
Decision : Comments awaited from Deptt. of C&PC (Chem Div). Deptt. of C&PC (Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			

Case No.:41/42/83-ALC1/2013	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Approved
HQ File :01/83/050/00736/AM14/	RLA File :31/83/040/00082/AM14/	Lic.No/Date: 3110060392 20.09.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (PC Div) vide their U.O.No.46011/11/2014-PC. II dated 12.5.2014, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
103 WHITE MASTER BATCH – EXSITE 24 (Containing 16 ± 1% LLDPE, 7 ± 1% LDPE, 70 ± 1% Titanium Dioxide and 7 ± 1% Calcium Carbonate)	1 Kg	1. LLDPE Granules – 6101 XR MI 20	0.16789 Kg
		2. LDPE Granules – PETLIN LD M022 X MI 22	0.07210 Kg
		3. Titanium Dioxide – 2500	0.40170 Kg
		4. Calcium Carbonate (Omya Carb 2-T)	0.07210 Kg
		5. Zinc Stearate ZN – ST	0.00721 Kg
		6. Titanium Dioxide – TIONA 188	0.30900 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


 Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

104	Case No.: 28/42/83-ALC1/2013	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00723/AM14/	RLA File :31/83/040/00115/AM14/	Lic.No/Date:3110060623 07.10.2013	Defer Date:07.01.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			
105	Case No.: 60/42/83-ALC1/2013	Party Name: CALIBRE CHEMICALS PVT.LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00755/AM14/	RLA File :03/94/040/01013/AM13/	Lic.No/Date:0310752446 07.10.2013	Defer Date:07.01.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			
106	Case No.: 66/42/83-ALC1/2013	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00761/AM14/	RLA File :03/94/040/00565/AM14/	Lic.No/Date:0310752461 07.10.2013	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 7.1.2015			
107	Case No.: 61/42/83-ALC1/2013	Party Name: VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00756/AM14/	RLA File :03/95/040/00542/AM14/	Lic.No/Date:0310753766 15.10.2013	Defer Date:19.11.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			
108	Case No.: 68/42/83-ALC1/2013	Party Name: TASKAR CHEMICALS PVT. LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00763/AM14/	RLA File :03/95/040/00560/AM14/	Lic.No/Date:0310753759 15.10.2013	Defer Date:07.01.2015

Joint Secretary/ Joint DOFT
 संयुक्त महानिदेशक/ Joint DOFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाह्यव्यवसाय विभाग/ Deptt. of Commerce
 नई दिल्ली/ New Delhi

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.

Case No.:20/42/83-ALC1/2013	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
109 HQ File :01/83/050/00715/AM14/	RLA File :09/24/040/00040/AM14/	Lic.No/Date:0910057942 17.10.2013	Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.

Case No.:25/34/83-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Approved
HQ File :01/83/050/00560/AM14/	RLA File :05/23/040/00197/AM14/	Lic.No/Date:0510368743 18.10.2013	Defer Date:
110	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/36/2006-PC. II dated 18.11.2014, the Committee decided to approve the case as under :-		

Export Item	Qty.	Import Item	Qty.
Filler / Calcium Carbonate Master Batch (Containing 25 $\pm$ 1% LLDPE and 75 $\pm$ 1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Filler / Calcium Carbonate	0.2550 Kg 0.7650 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00656/AM14/	RLA File :03/94/040/00621/AM14/	Lic.No/Date:0310754276 18.10.2013	Defer Date:07.01.2015

111 **Decision** :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 7.1.2015

112 Case No.:50/42/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
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अध्यक्ष श्रीमती आर.ए. श्रीवास्तवा
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

	HQ File :01/83/050/00745/AM14/	RLA File :10/24/040/00046/AM14/	Lic.No/Date:1010055230 22.10.2013	Defer Date:07.01.2015
	Decision :Comments awaited from DBT. Reminder to TA, DBT issued on 31.7.2014. The case is re-listed for 7.1.2015.			
	Case No.:29/42/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
113	HQ File :01/83/050/00724/AM14/	RLA File :31/83/040/00076/AM14/	Lic.No/Date:3110060828 23.10.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			
	Case No.:74/42/83-ALC1/2013	Party Name:STEEL MONT PVT LTD	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
114	HQ File :01/83/050/00769/AM14/	RLA File :03/95/040/00483/AM14/	Lic.No/Date:0310754966 23.10.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			
	Case No.:6/41/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
115	HQ File :01/83/050/00648/AM14/	RLA File :30/24/040/00036/AM14/	Lic.No/Date:3010097773 24.10.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			
	Case No.:102/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
116	HQ File :01/83/050/00797/AM14/	RLA File :08/24/040/00329/AM14/	Lic.No/Date:0810125962 24.10.2013	Defer Date:07.01.2015
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015.			
	Case No.:1/32/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
117				


 राजेश श्रीवास्तव/AJAY SRIVASTAVA
 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

HQ File :01/83/050/00530/AM14/ RLA File :08/24/040/00249/AM12/ Lic.No/Date:0810125990 25.10.2013 Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter issued on 22.1.2014 and reminded vide letter dated 17.4.2014 and 31.7.2014. The case is re-listed for 7.1.2015.

Case No.:54/42/83-ALC1/2013 **Party Name:**HIMADRI CHEMICALS & INDS. LTD. **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

118 HQ File :01/83/050/00749/AM14/ RLA File :02/24/040/00102/AM14/ Lic.No/Date:0210195598 25.10.2013 Defer Date:07.01.2015

Decision :DL dated 2.6.2014 issued by DC(MSME). Reminder was issued through email dated 20.8.2014. The case is re-listed for 7.1.2015.

Case No.:106/42/83-ALC1/2013 **Party Name:**PRIMA CHEMICALS, **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Deferred

119 HQ File :01/83/050/00801/AM14/ RLA File :08/24/040/00334/AM14/ Lic.No/Date:0810125989 25.10.2013 Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015

Case No.:10/42/83-ALC1/2013 **Party Name:**ITC LIMITED **Meet No/Date:**13/83-ALC1/2014 19.11.2014 **Status:**Case Approved

HQ File :01/83/050/00705/AM14/ RLA File :09/24/040/00327/AM14/ Lic.No/Date:0910058049 29.10.2013 Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 1.12.2014, the Committee decided to approve the case as under :-

120 **Export Item :** Bible Paper – 33 GSM (Thickness) – Natural White Colour (Size in Cms 86.0X62.0 & 77.0X56.0) (speciality paper used for printing of Bible)

Quantity : 1 MT.

Import Items:

S.No.	Item Description	Quantity Recommended
1.	Wood pulp Hardwood Pulp BCTMP	0.918 MT
2.	Catonic Starch/Oxidized Starch (Binder)	0.089 MT
3.	Calcium Carbonate (Filler)	0.0006 MT

श्रीमान श्रीमान/SHRI SRINIVASTAVA
संयुक्त महानिदेशक/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

4.	Clay (Coating Chemical)	0.00052 MT
5.	Core Pipes (Packing Material)	As per packaging policy
6.	Core Plugs (Packing Material)	As per packaging policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

121	Case No.: 8/41/83-ALC1/2013	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00650/AM14/	RLA File :03/95/040/00533/AM14/	Lic.No/Date:0310756111 30.10.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015.				

122	Case No.: 47/41/83-ALC1/2013	Party Name: COLOURTEX INDUSTRIES LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00689/AM14/	RLA File :03/94/040/00452/AM14/	Lic.No/Date:0310756238 30.10.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015				

123	Case No.: 43/42/83-ALC1/2013	Party Name: SURIE POLEX	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00738/AM14/	RLA File :05/24/040/00263/AM14/	Lic.No/Date:0510369887 30.10.2013	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Re-listed for 7.1.2015.				

124	Case No.: 2/33/83-ALC1/2013	Party Name: ASIATIC INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00534/AM14/	RLA File :08/24/040/00328/AM14/	Lic.No/Date:0810126219 31.10.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015				

125	Case No.: 20/49/83-ALC1/2013	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00899/AM14/	RLA File :07/24/040/00244/AM14/	Lic.No/Date:0710099385 31.10.2013	Defer Date:07.01.2015

संयुक्त महानिदेशिका/Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 7.1.2015

126	Case No.: 6/42/83-ALC1/2013	Party Name: OREM ACCESS BIO. INC	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00701/AM14/	RLA File :09/24/040/00357/AM14/	Lic.No/Date:0910058107 01.11.2013	Defer Date:07.01.2015

Decision :D/L dated 17.4.2014 issued by Deptt. of C&PC(PC.Div). Reminder issued on 12.11.2014 by this office. Re-listed for 7.1.2015.

127	Case No.: 13/41/83-ALC1/2013	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00655/AM14/	RLA File :03/94/040/00636/AM14/	Lic.No/Date:0310756883 06.11.2013	Defer Date:07.01.2015

Decision :D/L dated 17.4.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 7.1.2015.

128	Case No.: 24/41/83-ALC1/2013	Party Name: KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Approved
	HQ File :01/83/050/00666/AM14/	RLA File :05/23/040/00320/AM14/	Lic.No/Date:0510370467 07.11.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

129	Case No.: 25/41/83-ALC1/2013	Party Name: KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Approved
	HQ File	RLA File	Lic.No/Date:0510370469	Defer Date:

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:01/83/050/00667/AM14/

:05/23/040/00321/AM14/

07.11.2013

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 100	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

130	Case No.: 99/42/83-ALC1/2013	Party Name: JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00794/AM14/	RLA File :08/24/040/00341/AM14/	Lic.No/Date:0810126313 07.11.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

131

Case No.:5/37/83-ALC1/2013	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Approved
HQ File :01/83/050/00627/AM14/	RLA File :37/24/040/00003/AM14/	Lic.No/Date:3710002311 08.11.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/42/2010-PC. II dated 10.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Filler/Calcium Carbonate Master Batch (Containing 29 $\pm$ 1% PP Granules, 70 $\pm$ 1% Calcium Carbonate & 1% Additive)	1 Kg	1. P.P. Granules	0.2958 Kg
		2. Calcium Carbonate	0.7140 Kg
		3. Additives (Plast id PYN)	0.0120 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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132	Case No.:16/41/83-ALC1/2013	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00658/AM14/	RLA File :03/95/040/00612/AM14/	Lic.No/Date:0310757683 12.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 7.1.2015.				

133	Case No.:23/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00665/AM14/	RLA File :03/94/040/00674/AM14/	Lic.No/Date:0310757577 12.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

134	Case No.:92/42/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00787/AM14/	RLA File :03/94/040/00685/AM14/	Lic.No/Date:0310757584 12.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

135	Case No.:15/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00657/AM14/	RLA File :03/94/040/00670/AM14/	Lic.No/Date:0310757764 13.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

136	Case No.:21/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00663/AM14/	RLA File :03/94/040/00669/AM14/	Lic.No/Date:0310757759 13.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

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Directorate General of Foreign Trade
व्यवस्थापन विभाग/ Deptt. of Commerce
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137	Case No.:26/42/83-ALC1/2013	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00721/AM14/	RLA File :35/24/040/00031/AM14/	Lic.No/Date:3510042650 13.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.14. The case is re-listed for 7.1.2015.				

138	Case No.:115/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00810/AM14/	RLA File :34/24/040/00195/AM14/	Lic.No/Date:3410038438 13.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

139	Case No.:23/42/83-ALC1/2013	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Approved
	HQ File :01/83/050/00718/AM14/	RLA File :04/24/040/00148/AM14/	Lic.No/Date:0410151915 14.11.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/63/2007-PC. II dated 10.12.2014, the Committee decided to approve the case as under :-				

Export Item	Qty.	Import Item	Qty.
Filler Master Batch (Containing 25 $\pm$ 1% LLDPE, 75 $\pm$ 1% Calcium Carbonate)	1 Kg	1. LLDPE Granules	0.2575 Kg
		2. Calcium Carbonate	0.7725 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

140	Case No.:116/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00811/AM14/	RLA File :34/24/040/00194/AM14/	Lic.No/Date:3410038456 15.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

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141	Case No.: 117/42/83-ALC1/2013	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00812/AM14/	RLA File :34/24/040/00147/AM14/	Lic.No/Date:3410038455 15.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				
142	Case No.: 22/42/83-ALC1/2013	Party Name: HYDERABAD CHEMICAL PRODUCTS LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00717/AM14/	RLA File :09/24/040/00409/AM14/	Lic.No/Date:0910058252 19.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				
143	Case No.: 114/42/83-ALC1/2013	Party Name: ANKIT INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00809/AM14/	RLA File :08/24/040/00353/AM14/	Lic.No/Date:0810126564 19.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				
144	Case No.: 4/42/83-ALC1/2013	Party Name: BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00699/AM14/	RLA File :31/83/040/00140/AM13/	Lic.No/Date:3110061100 20.11.2013	Defer Date:07.01.2015
Decision :The Committee considered the case as per agenda and Committee noted that reply from the firm has been received. The case was deferred due to non receipt of comments from DIPP. The case is re-listed for 7.1.2015.				
145	Case No.: 39/42/83-ALC1/2013	Party Name: SYNGENTA INDIA LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00734/AM14/	RLA File :31/83/040/00089/AM14/	Lic.No/Date:3110061139 22.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				


 Joint DGFT
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 Ministry of Commerce
 New Delhi

146	Case No.:95/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00790/AM14/	RLA File :03/95/040/00635/AM14/	Lic.No/Date:0310758989 25.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8..2014. The case is re-listed for 7.1.2015.				

147	Case No.:118/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00813/AM14/	RLA File :34/24/040/00209/AM14/	Lic.No/Date:3410038533 25.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8..2014. The case is re-listed for 7.1.2015.				

148	Case No.:90/42/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00785/AM14/	RLA File :03/95/040/00544/AM14/	Lic.No/Date:0310759180 26.11.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8..2014. The case is re-listed for 7.1.2015.				

149	Case No.:11/42/83-ALC1/2013	Party Name:KL HI-TECH SECURE PRINT LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00706/AM14/	RLA File :09/24/040/00415/AM14/	Lic.No/Date:0910058361 27.11.2013	Defer Date:07.01.2015
Decision :DL dated 5.5.2014 issued by DIPP. Reminder dated 6.8.2014 issued by this office. The case is re-listed for 7.1.2015.				

150	Case No.:84/42/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00779/AM14/	RLA File :03/95/040/00643/AM14/	Lic.No/Date:0310760170 02.12.2013	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14.				


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 New Delhi

The case is re-listed for 7.1.2015.

151	Case No.: 107/42/83- ALC1/2013	Party Name: MAHAK DYECHAM INDUSTRIES	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00802/AM14/	RLA File :08/24/040/00372/AM14/	Lic.No/Date:0810126791 02.12.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

152	Case No.: 2/37/83- ALC1/2013	Party Name: INDO COLCHEM LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00624/AM14/	RLA File :08/24/040/00380/AM14/	Lic.No/Date:0810126836 03.12.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda. Central Excise Data Duly certified by Central Excise from the firm has been received in other license, however items of this license are also same. The case is re-listed for 7.1.2015.				

153	Case No.: 101/42/83- ALC1/2013	Party Name: MEGHMANI PIGMENTS	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00796/AM14/	RLA File :08/24/040/00375/AM14/	Lic.No/Date:0810126839 03.12.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

154	Case No.: 100/42/83- ALC1/2013	Party Name: ARHAM PETROCHEM PVT.LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00795/AM14/	RLA File :08/24/040/00368/AM14/	Lic.No/Date:0810126886 04.12.2013	Defer Date:07.01.2015
Decision : DL dated 11.7.2014 issued by Deptt. of C&PC(PC.Div) . Reminder issued by this office on 12.11.2014. The case is re-listed for 7.1.2015.				

155	Case No.: 85/42/83- ALC1/2013	Party Name: SARAF CHEMICALS LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Approved
	HQ File :01/83/050/00780/AM14/	RLA File :03/95/040/00714/AM14/	Lic.No/Date:0310760778 05.12.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written				

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नई दिल्ली/ New Delhi

recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/111/2006-PC. II dated 10.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Anionic Polymer solution (Sarasol 1101 HF, Solid Content $9.5 \pm 1\%$)	1 Kg	Acrylamide based anionic polymer for Ink Jet Printing (Flolux - DTP, Solid content $19 \pm 2\%$)	0.525 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/38/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00630/AM14/	RLA File :17/24/040/00093/AM14/	Lic.No/Date:1710005605 06.12.2013	Defer Date:07.01.2015
156 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). Letter/E-mail issued to RA, Goa on 26.8.2014. The case is re-listed for 7.1.2015.			

Case No.:96/42/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00791/AM14/	RLA File :03/94/040/00775/AM14/	Lic.No/Date:0310761090 09.12.2013	Defer Date:07.01.2015
157 Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 7.1.2015			

Case No.:46/42/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Approved
HQ File :01/83/050/00741/AM14/	RLA File :05/23/040/00376/AM14/	Lic.No/Date:0510373311 11.12.2013	Defer Date:
158 Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT

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Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

159	Case No.: 9/49/83- ALC1/2013	Party Name: ATUL LIMITED,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00888/AM14/	RLA File :08/24/040/00367/AM14/	Lic.No/Date:0810127056 11.12.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

160	Case No.: 40/41/83- ALC1/2013	Party Name: KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00682/AM14/	RLA File :02/24/040/00155/AM14/	Lic.No/Date:0210197839 17.12.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.8.2014. The case is re-listed for 7.1.2015.				

161	Case No.: 41/41/83- ALC1/2013	Party Name: KRISHI RASAYAN	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00683/AM14/	RLA File :02/24/040/00156/AM14/	Lic.No/Date:0210197847 17.12.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and Committee decided to putup the case on file. The case is re-listed for 7.1.2015.				

162	Case No.: 56/49/83- ALC1/2013	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00935/AM14/	RLA File :03/94/040/00742/AM14/	Lic.No/Date:0310762310 18.12.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Letter issued to RA, Mumbai on 12.8.2014. Re-listed for 7.1.2017				

163	Case No.: 49/49/83-	Party Name: CUARZO	Meet No/Date: 13/83-	Status: Case
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ALC1/2013		ALC1/2014 19.11.2014	Deferred
HQ File :01/83/050/00928/AM14/	RLA File :13/24/040/00035/AM14/	Lic.No/Date:1310045472 19.12.2013	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Re-listed for 7.1.2015.			

164	Case No.: 1/40/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00640/AM14/	RLA File :08/24/040/00382/AM14/	Lic.No/Date:0810127358 24.12.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

165	Case No.: 2/40/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00641/AM14/	RLA File :08/24/040/00381/AM14/	Lic.No/Date:0810127359 24.12.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

166	Case No.: 3/40/83- ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00642/AM14/	RLA File :08/24/040/00384/AM14/	Lic.No/Date:0810127369 24.12.2013	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

167	Case No.: 17/49/83- ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00896/AM14/	RLA File :08/24/040/00412/AM14/	Lic.No/Date:0810127332 24.12.2013	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

168	Case No.: 18/49/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83- ALC1/2014	Status:Case Deferred
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			19.11.2014	
HQ File :01/83/050/00897/AM14/	RLA File :08/24/040/00427/AM14/	Lic.No/Date:0810127411 26.12.2013	Defer Date:07.01.2015	
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

	Case No.:5/49/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
169	HQ File :01/83/050/00884/AM14/	RLA File :09/24/040/00490/AM14/	Lic.No/Date:0910058807 02.01.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

	Case No.:24/49/83-ALC1/2013	Party Name:MAHAK DYECHM INDUSTRIES	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
170	HQ File :01/83/050/00903/AM14/	RLA File :08/24/040/00433/AM14/	Lic.No/Date:0810127693 03.01.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

	Case No.:1/42/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
171	HQ File :01/83/050/00696/AM14/	RLA File :30/24/040/00046/AM14/	Lic.No/Date:3010099661 07.01.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 7.1.2015.				

	Case No.:50/49/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
172	HQ File :01/83/050/00929/AM14/	RLA File :03/95/040/00698/AM14/	Lic.No/Date:0310765260 09.01.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 7.1.2015.				

173	Case No.:46/49/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:13/83-ALC1/2014	Status:Case Approved
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HQ File :01/83/050/00925/AM14/	RLA File :03/95/040/00821/AM14/	19.11.2014 Lic.No/Date:0310765535 10.01.2014	Defer Date:
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Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/62/2014-Ch. II dated 26.11.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Vat RED 15 MD Microdisperse Dye	1 Kg	Vat Red 15 Crude Vat Dyestuff	0.257 Kg
		Sodium Lignosulfonate ARBO DN 14 Dispersing Agent	0.635 Kg
Vat RED 15 MDS Microdisperse Dye	1 Kg	Vat Red 15 Crude Microdisperse 3 A	0.195 Kg
		Sodium Lignosulfonate ARBO DN 14 Dispersing Agent	0.685 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/5/83- ALC1/2014	Party Name:ANISH CHEMICALS	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
174 HQ File :01/83/050/00130/AM15/	RLA File :24/24/040/00026/AM14/	Lic.No/Date:2410040618 15.01.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

Case No.:58/3/83- ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
175 HQ File :01/83/050/00080/AM15/	RLA File :03/94/040/00845/AM14/	Lic.No/Date:0310766904 20.01.2014	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 7.1.2015.			

Case No.:32/49/83- ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
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HQ File :01/83/050/00911/AM14/	RLA File :04/24/040/00189/AM14/	Lic.No/Date:0410154452 21.01.2014	Defer Date:07.01.2015
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Decision :D/L dated 30.9.2014 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 7.1.2015

177	Case No.: 67/3/83- ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. Re-listed for 7.1.2015.

178	Case No.: 1/45/83- ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00815/AM14/	RLA File :09/24/040/00537/AM14/	Lic.No/Date:0910059013 22.01.2014	Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

179	Case No.: 70/3/83- ALC1/2014	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00092/AM15/	RLA File :03/95/040/00827/AM14/	Lic.No/Date:0310767523 23.01.2014	Defer Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 7.1.2015.

180	Case No.: 33/49/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00912/AM14/	RLA File :08/24/040/00471/AM14/	Lic.No/Date:0810128507 30.01.2014	Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.7.2014. The case is re-listed for 7.1.2015.

181	Case No.: 44/3/83- ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0310768789	Defer


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:01/83/050/00066/AM15/ :03/95/040/00837/AM14/ 31.01.2014 Date:07.01.2015

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 7.1.2015.

	Case No.: 3/49/83- ALC1/2013	Party Name: M.G.POLYBLENDS	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
182	HQ File :01/83/050/00882/AM14/	RLA File :05/24/040/00412/AM14/	Lic.No/Date:0510378010 03.02.2014	Defer Date:07.01.2015
Decision :D/L dated 29.9.2014 issued by Deptt. of C&PC(PC.Div) . The case is re-listed for 7.1.2013.				

	Case No.: 7/49/83- ALC1/2013	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
183	HQ File :01/83/050/00886/AM14/	RLA File :08/24/040/00476/AM14/	Lic.No/Date:0810128608 03.02.2014	Defer Date:07.01.2015
Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 31.7.2014. The case is re-listed for 7.1.2015.				

	Case No.: 14/5/83- ALC1/2014	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
184	HQ File :01/83/050/00131/AM15/	RLA File :34/24/040/00256/AM14/	Lic.No/Date:3410039186 04.02.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015.				

	Case No.: 26/49/83- ALC1/2013	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
185	HQ File :01/83/050/00905/AM14/	RLA File :33/24/040/00012/AM14/	Lic.No/Date:3310028913 05.02.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015.				

	Case No.: 4/49/83- ALC1/2013	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
186	HQ File :01/83/050/00883/AM14/	RLA File :08/24/040/00487/AM14/	Lic.No/Date:0810128719 06.02.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated				

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31.7.2014. The case is re-listed for 7.1.2015.

187	Case No.: 4/3/83- ALC1/2014	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00026/AM15/	RLA File :31/83/040/00180/AM14/	Lic.No/Date:3110062470 07.02.2014	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015				

188	Case No.: 47/3/83- ALC1/2014	Party Name: GUJARAT BOROSIL LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00069/AM15/	RLA File :03/94/040/00984/AM14/	Lic.No/Date:0310769763 07.02.2014	Defer Date:07.01.2015
Decision : D/L dated 30.10.2014 issued by DIPP. The case is re-listed for 7.1.2015.				

189	Case No.: 30/49/83- ALC1/2013	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00909/AM14/	RLA File :05/24/040/00426/AM14/	Lic.No/Date:0510378714 10.02.2014	Defer Date:07.01.2015
Decision : D/L dated 29.10.2014 issued by DIPP. The case is re-listed for 7.1.2015.				

190	Case No.: 31/49/83- ALC1/2013	Party Name: BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Approved
	HQ File :01/83/050/00910/AM14/	RLA File :05/23/040/00418/AM14/	Lic.No/Date:0510378724 10.02.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/130/14-TSW dated 2.12.2014, the Committee decided to approve the case as under :-				

Export Item	Qty.	Import Item	Qty.
Clutch Facings & Brake Linings (Auto Parts)	1 MT	1. Glass Rovings/Fibre (Different Grades)	0.190 MT
		2. Phenol	0.390 MT
		3. Asbestos Fibre (White Chrysotile)	0.50 MT
		4. Melamine Resin	0.214 MT
		5. Toluene (Petroleum Product)	0.7135 MT

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.: 66/3/83- ALC1/2014	Party Name: SHOGUN ORGANICS LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
191	HQ File :01/83/050/00088/AM15/	RLA File :03/95/040/00887/AM14/	Lic.No/Date:0310769954 10.02.2014	Defer Date:07.01.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015.			
	Case No.: 83/3/83- ALC1/2014	Party Name: KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
192	HQ File :01/83/050/00105/AM15/	RLA File :08/24/040/00496/AM14/	Lic.No/Date:0810128896 17.02.2014	Defer Date:07.01.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 7.1.2015.			
	Case No.: 8/5/83- ALC1/2014	Party Name: SCREEN ART & GRAPHICS	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
193	HQ File :01/83/050/00125/AM15/	RLA File :03/95/040/00892/AM14/	Lic.No/Date:0310770560 18.02.2014	Defer Date:07.01.2015
	Decision : Comments awaited from DIPP. DIPP was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 7.1.2015.			
	Case No.: 82/3/83- ALC1/2014	Party Name: PI INDUSTRIES LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
194	HQ File :01/83/050/00104/AM15/	RLA File :13/24/040/00051/AM14/	Lic.No/Date:1310046182 19.02.2014	Defer Date:07.01.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.			
	Case No.: 55/3/83- ALC1/2014	Party Name: SWEMED DIAGNOSTICS,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
195	HQ File :01/83/050/00077/AM15/	RLA File :07/24/040/00426/AM14/	Lic.No/Date:0710102252 20.02.2014	Defer Date:07.01.2015
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 7.1.2015.			
196	Case No.: 71/3/83- ALC1/2014	Party Name: MONTEX GLASS FIBRE IND PVT	Meet No/Date: 13/83- ALC1/2014	Status: Case Deferred

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	LTD	19.11.2014	
HQ File :01/83/050/00093/AM15/	RLA File :03/95/040/00909/AM14/	Lic.No/Date:0310771537 24.02.2014	Defer Date:07.01.2015
Decision :DL dated 8.7.2014 issued by DIPP. Reminder issued by this office on 12.11.2014. The case is re-listed for 7.1.2015.			

	Case No.:14/3/83-ALC1/2014	Party Name:JKS MATCHES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
197	HQ File :01/83/050/00036/AM15/	RLA File :35/24/040/00043/AM14/	Lic.No/Date:3510043603 25.02.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

	Case No.:73/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
198	HQ File :01/83/050/00095/AM15/	RLA File :03/95/040/00943/AM14/	Lic.No/Date:0310771916 25.02.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

	Case No.:15/3/83-ALC1/2014	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
199	HQ File :01/83/050/00037/AM15/	RLA File :08/24/040/00520/AM14/	Lic.No/Date:0810129201 26.02.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

	Case No.:62/3/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
200	HQ File :01/83/050/00084/AM15/	RLA File :05/23/040/00491/AM14/	Lic.No/Date:0510380276 26.02.2014	Defer Date:07.01.2015
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 7.1.2015.				

201	Case No.:13/3/83-	Party Name:BASIC	Meet No/Date:13/83-	Status:Case
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ALC1/2014	WATER NEEDS INDIA PRIVATE LIMITED	ALC1/2014 19.11.2014	Deferred
HQ File :01/83/050/00035/AM15/	RLA File :25/24/040/00010/AM14/	Lic.No/Date:2510004275 27.02.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

202	Case No.:3/3/83- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00025/AM15/	RLA File :15/24/040/00011/AM14/	Lic.No/Date:1510021384 28.02.2014	Defer Date:07.01.2015
Decision : Comments awaited Deptt. of C&PC(PC Div). Re-listed for 7.1.2015.				

203	Case No.:8/3/83- ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00030/AM15/	RLA File :02/24/040/00198/AM14/	Lic.No/Date:0210200677 28.02.2014	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 8.8.2014. The case is re-listed for 7.1.2015.				

204	Case No.:11/3/83- ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00033/AM15/	RLA File :08/24/040/00529/AM14/	Lic.No/Date:0810129261 28.02.2014	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 7.1.2015.				

205	Case No.:30/3/83- ALC1/2014	Party Name:IDL EXPLOSIVES LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00052/AM15/	RLA File :09/24/040/00533/AM14/	Lic.No/Date:0910059483 03.03.2014	Defer Date:07.01.2015
Decision : D/L dated 31.10.2014 issued by DIPP. The case is re-listed for 7.1.2015.				

206	Case No.:77/3/83- ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Approved
	HQ File :01/83/050/00099/AM15/	RLA File :04/24/040/00246/AM14/	Lic.No/Date:0410155828 04.03.2014	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written				

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recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/3/2014-PC. II dated 10.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Modified Starch (Containing Tapioca Starch – minimum 87%)	1 Kg	Tapioca Starch	0.900 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 9/3/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Approved
HQ File :01/83/050/00031/AM15/	RLA File :02/24/040/00193/AM14/	Lic.No/Date:0210200828 05.03.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/178/2014-TSW dated 2.12.2014, the Committee decided to approve the case as under :-

207

Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper (Plain Paper)	1 Kg	Waste Paper Coated Book Stock (Grade-43)/Sorted Office Paper (Grade-37), Multi Grade/Multi Print, Moisture Content 10 ± 2%	1.39 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 10/3/83- ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Approved
HQ File :01/83/050/00032/AM15/	RLA File :02/24/040/00194/AM14/	Lic.No/Date:0210200827 05.03.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/178/2014-TSW dated 2.12.2014, the Committee decided to approve the case as under :-

208

Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper (Plain Paper)	1 Kg	Waste Paper Coated Book Stock (Grade-43)/Sorted Office Paper (Grade-37), Multi Grade/Multi Print, Moisture Content 10 ± 2%	1.39 Kg

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

209	Case No.: 60/3/83- ALC1/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00082/AM15/	RLA File :05/24/040/00457/AM14/	Lic.No/Date:0510381145 06.03.2014	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 7.1.2015.				

210	Case No.: 10/5/83- ALC1/2014	Party Name: MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00127/AM15/	RLA File :03/95/040/00983/AM14/	Lic.No/Date:0310773445 07.03.2014	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 7.1.2015.				

211	Case No.: 78/3/83- ALC1/2014	Party Name: GRANITO BRUSHES PVT.LTD,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00100/AM15/	RLA File :07/24/040/00390/AM14/	Lic.No/Date:0710102719 10.03.2014	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 7.1.2015.				

212	Case No.: 36/13/83- ALC1/2014	Party Name: ITC LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00443/AM15/	RLA File :09/24/040/00613/AM14/	Lic.No/Date:0910059531 11.03.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

213	Case No.: 1/3/83- ALC1/2014	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00023/AM15/	RLA File :15/24/040/00015/AM14/	Lic.No/Date:1510021478 12.03.2014	Defer Date:07.01.2015
Decision : DL dated 11.6.2014 issued by Deptt. of C&PC(PC.Div) . The case is re-listed for 7.1.2015.				

214	Case No.: 64/3/83-ALC1/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00086/AM15/	RLA File :05/24/040/00477/AM14/	Lic.No/Date:0510381586 12.03.2014	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 7.1.2015.				

215	Case No.: 65/3/83-ALC1/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00087/AM15/	RLA File :05/24/040/00479/AM14/	Lic.No/Date:0510381858 13.03.2014	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. The case is re-listed for 7.1.2015.				

216

Case No.:80/3/83-ALC1/2014	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Approved
HQ File :01/83/050/00102/AM15/	RLA File :04/24/040/00269/AM14/	Lic.No/Date:0410156218 14.03.2014	Defer
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.7/136/2014-TSW dated 2.12.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Brown Paper Envelopes	1 Kg	1. Relevant quality & GSM Brown Paper (Plain/Ribbed)	1.10 Kg
		2. Glue for Paper	0.01 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

217	Case No.: 79/3/83-ALC1/2014	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Deffered
	HQ File :01/83/050/00101/AM15/	RLA File :33/24/040/00016/AM14/	Lic.No/Date:3310029266 18.03.2014	Defer Date:7.1.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 7.1.2015.				

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218	Case No.: 1/5/83-ALC1/2014	Party Name: KMB TRADING CORPORATION P LTD,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00118/AM15/	RLA File :32/24/040/00029/AM14/	Lic.No/Date:3210074173 19.03.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

219	Case No.: 2/1/83-ALC1/2014	Party Name: AMTEX DYE CHEM INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00942/AM14/	RLA File :08/24/040/00572/AM14/	Lic.No/Date:0810129902 21.03.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). E-mail issued to RA on 30.9.2014. The case is re-listed for 7.1.2015			

220	Case No.: 9/5/83-ALC1/2014	Party Name: WITMANS INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00126/AM15/	RLA File :03/95/040/01015/AM12/	Lic.No/Date:0310775336 21.03.2014	Defer Date:07.01.2015
	Decision : Comment awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. Re-listed for 7.1.2015.			

221	Case No.: 32/3/83-ALC1/2014	Party Name: FORMOED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00054/AM15/	RLA File :08/24/040/00580/AM14/	Lic.No/Date:0810129934 24.03.2014	Defer Date:07.01.2015
	Decision : Comments awaited from DIPP. Reminder to TA, DIPP issued on 6.8.2014. Re-listed for 7.1.2015.			

222	Case No.: 7/11/83-ALC1/2014	Party Name: ASHA PENN COLOR PVT.LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Approved
	HQ File :01/83/050/00320/AM15/	RLA File :03/94/040/01141/AM14/	Lic.No/Date:0310776388 28.03.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/136/2006-PC. II dated 13.11.2014, the Committee decided to approve the case as under :-			

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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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Export Item	Qty.	Import Item	Qty.
Nitro Cellulose Pigmented Dispersion	1 Kg	1. Nitro Cellulose Resin	1.02 Kg/Kg content in the export product
		2. Relevant Inorganic Pigments	- do -
		3. Acetyl Tributyl Citrate	- do -
		4. Relevant Dispersion Additives/Wetting Agents	- do -
		5. Ethyl Acetate / Ethyl Alcohol	- do -

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

223	Case No.: 7/2/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date:0810130211 01.04.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy of the application has not been received through RA and defer the case. Letter issued on 19.6.2014. The case is re-listed for 7.1.2015.				

224	Case No.: 41/11/83-ALC1/2014	Party Name: DEE DEE LABEL	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00354/AM15/	RLA File :03/94/040/01195/AM14/	Lic.No/Date:0310776885 03.04.2014	Defer Date:07.01.2015
Decision : Comments awaited from DIPP. Re-listed for 7.1.2015.				

225	Case No.: 36/11/83-ALC1/2014	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00349/AM15/	RLA File :03/95/040/00032/AM15/	Lic.No/Date:0310778788 21.04.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 13.11.2014. DIPP was asked to expedite their comments. The case is re-listed for 7.1.2015.				

226	Case No.: 71/13/83-ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
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विदेश व्यापार महानिदेशालय
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HQ File :01/83/050/00478/AM15/	RLA File :17/24/040/00001/AM15/	Lic.No/Date:1710005789 21.04.2014	Defer Date:07.01.2015
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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

Case No.: 42/11/83- ALC1/2014	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00355/AM15/	RLA File :03/94/040/01192/AM14/	Lic.No/Date:0310779254 23.04.2014	Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 20.11.2014. The case is re-listed for 7.1.2015.

Case No.: 5/11/83- ALC1/2014	Party Name: VISHNU CHEMICALS LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00318/AM15/	RLA File :09/24/040/00643/AM14/	Lic.No/Date:0910059878 25.04.2014	Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

Case No.: 40/11/83- ALC1/2014	Party Name: JELL PHARMACEUTICALS PVT. LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
HQ File :01/83/050/00353/AM15/	RLA File :03/94/040/00779/AM14/	Lic.No/Date:0310779495 25.04.2014	Defer Date:07.01.2015

Decision :The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 20.11.2014. DIPP was asked to expedite their comments. The case is re-listed for 7.1.2015.

Case No.: 68/11/83- ALC1/2014	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case withdrawn
HQ File :01/83/050/00381/AM15/	RLA File :03/95/040/00048/AM15/	Lic.No/Date:0310779508 25.04.2014	Defer Date:

Decision :The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.11/83 dated 8/10/2014. Hence the case is withdraw.

Case No.: 69/11/83- ALC1/2014	Party Name: NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
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HQ File :01/83/050/00382/AM15/ RLA File :03/95/040/00009/AM15/ Lic.No/Date:0310779444 25.04.2014 Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.

232	Case No.: 8/11/83-ALC1/2014	Party Name: CHEMINOVA INDIA LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00321/AM15/	RLA File :03/94/040/01162/AM14/	Lic.No/Date:0310779662 28.04.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 13.11.2014. The case is re-listed for 7.1.2015.				

233	Case No.: 70/11/83-ALC1/2014	Party Name: MICRO INKS LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00383/AM15/	RLA File :03/95/040/00065/AM15/	Lic.No/Date:0310779610 28.04.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

234	Case No.: 35/11/83-ALC1/2014	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00348/AM15/	RLA File :03/94/040/00067/AM15/	Lic.No/Date:0310779935 29.04.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 13.11.2014. The case is re-listed for 7.1.2015.				

235	Case No.: 38/11/83-ALC1/2014	Party Name: RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00351/AM15/	RLA File :03/95/040/00062/AM15/	Lic.No/Date:0310780071 30.04.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 20.11.2014. The case is re-listed for 7.1.2015.				

236	Case No.: 72/11/83-ALC1/2014	Party Name: OREN HYDROCARBONS	Meet No/Date: 13/83-ALC1/2014	Status: Case Deferred
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	PRIVATE LTD.	19.11.2014	
HQ File :01/83/050/00385/AM15/	RLA File :04/24/040/00003/AM15/	Lic.No/Date:0410157503 30.04.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.			

237	Case No.: 39/11/83- ALC1/2014	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00352/AM15/	RLA File :03/95/040/00083/AM15/	Lic.No/Date:0310780399 02.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 26.11.2014. The case is re-listed for 7.1.2015.				

238	Case No.: 19/11/83- ALC1/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case withdrawn
	HQ File :01/83/050/00332/AM15/	RLA File :03/95/040/00092/AM15/	Lic.No/Date:0310780908 07.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.11/83 dated 8/10/2014. Hence the case is withdraw.				

239	Case No.: 57/11/83- ALC1/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case withdrawn
	HQ File :01/83/050/00370/AM15/	RLA File :03/95/040/00098/AM15/	Lic.No/Date:0310780968 08.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.11/83 dated 8/10/2014. Hence the case is withdraw.				

240	Case No.: 59/11/83- ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00372/AM15/	RLA File :03/95/040/00082/AM15/	Lic.No/Date:0310781248 09.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 15.12.2014. The case is re-listed for 7.1.2015.				

241	Case No.: 66/11/83-	Party Name:SUNSHIELD	Meet No/Date:13/83-	Status: Case
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ALC1/2014	CHEMICALS LTD.	ALC1/2014 19.11.2014	Deferred
HQ File :01/83/050/00379/AM15/	RLA File :03/95/040/00110/AM15/	Lic.No/Date:0310781118 09.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.			

Case No.:67/11/83- ALC1/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00380/AM15/	RLA File :03/95/040/00113/AM15/	Lic.No/Date:0310781198 09.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 26.11.2014. The case is re-listed for 7.1.2015.			

Case No.:11/5/83- ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00128/AM15/	RLA File :08/24/040/00041/AM15/	Lic.No/Date:0810131287 12.05.2014	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14.Re-listed for 7.1.2015.			

Case No.:12/5/83- ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00129/AM15/	RLA File :08/24/040/00042/AM15/	Lic.No/Date:0810131288 12.05.2014	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14.Re-listed for 7.1.2015.			

Case No.:71/11/83- ALC1/2014	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00384/AM15/	RLA File :03/95/040/00120/AM15/	Lic.No/Date:0310781513 13.05.2014	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14.Re-listed for 7.1.2015.			


 श्रीमान् श्रीमान् श्रीमान् SRIVASTAVA
 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 चाणक्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

246	Case No.: 9/11/83-ALC1/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00322/AM15/	RLA File :09/24/040/00089/AM15/	Lic.No/Date:0910060095 15.05.2014	Defer Date:07.01.2015
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14.Re-listed for 7.1.2015.			

247	Case No.: 58/11/83-ALC1/2014	Party Name: SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00371/AM15/	RLA File :03/95/040/00057/AM15/	Lic.No/Date:0310781665 15.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 15.12.2014. The case is re-listed for 7.1.2015.			

248	Case No.: 46/11/83-ALC1/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00359/AM15/	RLA File :05/24/040/00068/AM15/	Lic.No/Date:0510386662 16.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 26.11.2014. The case is re-listed for 7.1.2015.			

249	Case No.: 76/11/83-ALC1/2014	Party Name: MICRO INKS LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00389/AM15/	RLA File :03/95/040/00130/AM15/	Lic.No/Date:0310781854 16.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 28.11.2014. The case is re-listed for 7.1.2015.			

250	Case No.: 77/11/83-ALC1/2014	Party Name: MICRO INKS LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00390/AM15/	RLA File :03/95/040/00125/AM15/	Lic.No/Date:0310781851 16.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 26.11.2014. The case is re-listed for 7.1.2015.			


 Joint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

251	Case No.: 75/11/83- ALC1/2014	Party Name: MERIT POLYPLAST	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00388/AM15/	RLA File :03/95/040/00055/AM15/	Lic.No/Date:0310781978 19.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(PC.Div) on 20.11.2014. The case is re-listed for 7.1.2015.				

252	Case No.: 65/13/83- ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00472/AM15/	RLA File :17/24/040/00009/AM15/	Lic.No/Date:1710005814 20.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

253	Case No.: 75/13/83- ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00482/AM15/	RLA File :17/24/040/00010/AM15/	Lic.No/Date:1710005815 20.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 15.12.2014. The case is re-listed for 7.1.2015.				

254	Case No.: 74/11/83- ALC1/2014	Party Name: TYTAN ORGANICS PVT. LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00387/AM15/	RLA File :03/95/040/00089/AM15/	Lic.No/Date:0310782327 21.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(PC.Div) on 20.11.2014. The case is re-listed for 7.1.2015.				

255	Case No.: 15/5/83- ALC1/2014	Party Name: MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00132/AM15/	RLA File :04/24/040/00037/AM15/	Lic.No/Date:0410158100 22.05.2014	Defer Date:07.01.2015
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 7.1.2015.				


 Joint DGFT
 Directorate General of Foreign Trade
 New Delhi

256	Case No.: 73/11/83- ALC1/2014	Party Name: UNIJULES LIFE SCIENCES LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00386/AM15/	RLA File :03/95/040/00150/AM15/	Lic.No/Date:0310782707 23.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

257	Case No.: 78/11/83- ALC1/2014	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00391/AM15/	RLA File :07/24/040/00062/AM15/	Lic.No/Date:0710104413 23.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

258	Case No.: 54/11/83- ALC1/2014	Party Name: SAVITA POLYMERS LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00367/AM15/	RLA File :03/95/040/00016/AM15/	Lic.No/Date:0310782844 26.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

259	Case No.: 37/13/83- ALC1/2014	Party Name: PRIMA CHEMICALS,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00444/AM15/	RLA File :08/24/040/00086/AM15/	Lic.No/Date:0810131732 26.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

260	Case No.: 10/11/83- ALC1/2014	Party Name: G S P CROP SCIENCE PVT. LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00323/AM15/	RLA File :08/24/040/00092/AM15/	Lic.No/Date:0810131812 27.05.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 13.11.2014. The case is re-listed for 7.1.2015.			


 संयुक्त महानिदेशक/ Joint DGFT
 निदेश खातार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/ Deptt. of Commerce
 नई दिल्ली/ New Delhi

261	Case No.: 8/13/83-ALC1/2014	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00415/AM15/	RLA File :08/24/040/00090/AM15/	Lic.No/Date:0810131784 27.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 26.11.2014. The case is re-listed for 7.1.2015.				

Case No.:48/11/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Approved																								
HQ File :01/83/050/00361/AM15/	RLA File :08/24/040/00442/AM14/	Lic.No/Date:0810131837 28.05.2014	Defer Date:																								
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 14011/62/2012-SO(Ch.II) dated 8.12.2014, the Committee decided to approve the case as under :-																											
262	<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Acid Black 107 (Dye content 75%)</td><td>1 Kg</td><td>1. Beta Naphthol</td><td>0.292 Kg</td></tr><tr><td></td><td></td><td>2. Sodium Nitrite</td><td>0.079 Kg</td></tr><tr><td></td><td></td><td>3. 6 Nitro 1-Diazo 2 Naphthol 4-Sulphonic Acid</td><td>0.255 Kg</td></tr><tr><td></td><td></td><td>4. Sodium Picramate</td><td>0.137 Kg</td></tr><tr><td></td><td></td><td>5. 5-Nitro2 Amino Phenol</td><td>0.082 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Acid Black 107 (Dye content 75%)	1 Kg	1. Beta Naphthol	0.292 Kg			2. Sodium Nitrite	0.079 Kg			3. 6 Nitro 1-Diazo 2 Naphthol 4-Sulphonic Acid	0.255 Kg			4. Sodium Picramate	0.137 Kg			5. 5-Nitro2 Amino Phenol	0.082 Kg		
Export Item	Qty.	Import Item	Qty.																								
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		4. Sodium Picramate	0.137 Kg																								
		5. 5-Nitro2 Amino Phenol	0.082 Kg																								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																											

263	Case No.: 85/11/83-ALC1/2014	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00398/AM15/	RLA File :31/83/040/00022/AM15/	Lic.No/Date:3110064136 28.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 26.11.2014. The case is re-listed for 7.1.2015.				

264	Case No.: 24/11/83-ALC1/2014	Party Name: SHOGUN ORGANICS LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00337/AM15/	RLA File :03/95/040/00165/AM15/	Lic.No/Date:0310783511 29.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on				


 संयुक्त महानिदेशक/Joint DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

13.11.2014. The case is re-listed for 7.1.2015.

265	Case No.: 47/11/83- ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00360/AM15/	RLA File :08/24/040/00547/AM14/	Lic.No/Date:0810131910 29.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.				

266	Case No.: 59/13/83- ALC1/2014	Party Name: HP INTERNATIONAL	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00466/AM15/	RLA File :03/94/040/00139/AM15/	Lic.No/Date:0310783465 29.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

267	Case No.: 66/13/83- ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00473/AM15/	RLA File :17/24/040/00013/AM15/	Lic.No/Date:1710005830 29.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

268	Case No.: 16/11/83- ALC1/2014	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case withdrawn
	HQ File :01/83/050/00329/AM15/	RLA File :03/95/040/00152/AM15/	Lic.No/Date:0310783659 30.05.2014	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.11/83 dated 8/10/2014. Hence the case is withdraw.				

269	Case No.: 25/11/83- ALC1/2014	Party Name: KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Approved
	HQ File :01/83/050/00338/AM15/	RLA File :05/23/040/00089/AM15/	Lic.No/Date:0510387897 30.05.2014	Date:

संयुक्त महानिदेशक/Joint DGFT
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Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT
Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

270	Case No.: 33/11/83-ALC1/2014	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00346/AM15/	RLA File :03/95/040/00127/AM15/	Lic.No/Date:0310783744 30.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 13.11.2014. The case is re-listed for 7.1.2015.				

271	Case No.: 72/13/83-ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00479/AM15/	RLA File :17/24/040/00018/AM15/	Lic.No/Date:1710005837 30.05.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.				

272	Case No.: 52/11/83-ALC1/2014	Party Name: J.G. CHEMICALS PVT. LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00365/AM15/	RLA File :02/21/040/00066/AM15/	Lic.No/Date:0210203709 02.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

273	Case No.: 53/11/83-ALC1/2014	Party Name: CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:3410040180	Defer

संयुक्त महानिदेशक/Joint DGFT
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Directorate General of Foreign Trade
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नई दिल्ली/New Delhi

:01/83/050/00366/AM15/ :34/24/040/00042/AM15/ 02.06.2014 Date:07.01.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

274	Case No.: 22/11/83- ALC1/2014	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00335/AM15/	RLA File :05/23/040/00090/AM15/	Lic.No/Date:0510388032 03.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 13.11.2014. The case is re-listed for 7.1.2015.				

275	Case No.: 32/11/83- ALC1/2014	Party Name: LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00345/AM15/	RLA File :03/95/040/00162/AM15/	Lic.No/Date:0310784151 03.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 20.8.2014. The case is re-listed for 7.1.2015.				

276	Case No.: 45/11/83- ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00358/AM15/	RLA File :08/24/040/00295/AM14/	Lic.No/Date:0810132103 03.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.				

277	Case No.: 30/11/83- ALC1/2014	Party Name: SHARP GLOBAL LTD.	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00343/AM15/	RLA File :05/24/040/00478/AM14/	Lic.No/Date:0510388236 04.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 26.11.2014. The case is re-listed for 7.1.2015.				

278	Case No.: 51/11/83- ALC1/2014	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 13/83- ALC1/2014 19.11.2014	Status: Case Approved
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HQ File
:01/83/050/00364/AM15/

RLA File
:08/24/040/00560/AM14/

Lic.No/Date:0810132135 Date:
04.06.2014

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 14011/62/2012-SO(Ch.II) dated 8.12.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Acid Black 52 (CI No.15711) (Dye content 75%)	1 Kg	1. 6 Nitro 1-Diazo 2-Naphthol 4-Sulphonic Acid	0.452 Kg
		2. Beta Naphthol	0.232 Kg
		3. Salicylic Acid	0.042 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

279	Case No.:17/11/83-ALC1/2014	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00330/AM15/	RLA File :03/95/040/00019/AM15/	Lic.No/Date:0310784485 05.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 26.11.2014. The case is re-listed for 7.1.2015.			

280	Case No.:55/11/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00368/AM15/	RLA File :02/24/040/00025/AM15/	Lic.No/Date:0210203845 05.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

281	Case No.:65/11/83-ALC1/2014	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00378/AM15/	RLA File :02/24/040/00040/AM15/	Lic.No/Date:0210203847 05.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.			

282	Case No.:64/11/83-ALC1/2014	Party Name:PERFECT COLOURANTS AND	Meet No/Date:13/83-ALC1/2014	Status:Case Deferred
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संयुक्त निदेशालय/ALC/1/2014
संयुक्त निदेशालय/Joint DGFT
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Directorate General of Foreign Trade
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	PLASTICS PVT LTD	19.11.2014	
HQ File :01/83/050/00377/AM15/	RLA File :34/24/040/00048/AM15/	Lic.No/Date:3410040212 06.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(PC.Div) on 15.12.2014. The case is re-listed for 7.1.2015.			

283	Case No.:15/11/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00328/AM15/	RLA File :03/95/040/00203/AM15/	Lic.No/Date:0310784838 09.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 20.11.2014. The case is re-listed for 7.1.2015.				

284	Case No.:18/11/83-ALC1/2014	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00331/AM15/	RLA File :03/95/040/00194/AM15/	Lic.No/Date:0310784760 09.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 13.11.2014. The case is re-listed for 7.1.2015.				

285	Case No.:62/13/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00469/AM15/	RLA File :03/94/040/01001/AM14/	Lic.No/Date:0310784852 09.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

286	Case No.:33/13/83-ALC1/2014	Party Name:HYDERABAD PIGMENTS PVT LTD	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00440/AM15/	RLA File :09/24/040/00112/AM15/	Lic.No/Date:0910060410 10.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

287	Case No.:67/13/83-	Party Name:VIC	Meet No/Date:13/83-	Status:Case
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ALC1/2014	INDUSTRIES,	ALC1/2014 19.11.2014	Deferred
HQ File :01/83/050/00474/AM15/	RLA File :17/24/040/00023/AM15/	Lic.No/Date:1710005848 10.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

288	Case No.:11/11/83- ALC1/2014	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00324/AM15/	RLA File :04/24/040/00059/AM15/	Lic.No/Date:0410158576 11.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

289	Case No.:44/11/83- ALC1/2014	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00357/AM15/	RLA File :02/24/040/00038/AM15/	Lic.No/Date:0210204026 11.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.				

290	Case No.:76/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00483/AM15/	RLA File :17/24/040/00021/AM15/	Lic.No/Date:1710005849 11.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.				

291	Case No.:1/7/83- ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00133/AM15/	RLA File :34/24/040/00022/AM15/	Lic.No/Date:3410040253 12.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

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292	Case No.: 6/11/83-ALC1/2014	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00319/AM15/	RLA File :08/24/040/00101/AM15/	Lic.No/Date:0810132299 12.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

293	Case No.: 28/11/83-ALC1/2014	Party Name: TARA MERCANTILE PRIVATE LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00341/AM15/	RLA File :05/24/040/00497/AM14/	Lic.No/Date:0510388623 12.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.				

294	Case No.: 50/11/83-ALC1/2014	Party Name: PI INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Approved
	HQ File :01/83/050/00363/AM15/	RLA File :13/24/040/00012/AM15/	Lic.No/Date:1310047387 12.06.2014	
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 14012/7/2013-Ch.II dated 14.11.2014, the Committee decided to approve the case as under :-				

Export Item	Qty.	Import Item	Qty.
Flubendiamide	1 Kg	1. (N-(2-Methyl Sulfinyl-1, 1-dimethyl-ethyl)-N-{2-methyl-4-[1,2,2,2-tetrafluoro-1-(trifluoromethyl) ethyl] phenyl} phthalamide	0.931 Kg
		2. Dimethyl acetamide	1.102 Kg
		3. 1,3-Diiodo-5,5-dimethylhydantoin	0.387 Kg
		4. Palladium (II) Acetate	0.002 Kg
		5. Toluene	0.696 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

संयुक्त निदेशिका/ALC1/2014
संयुक्त निदेशिका/Joint DGFT
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

295	Case No.: 57/13/83-ALC1/2014	Party Name: CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00464/AM15/	RLA File :03/94/040/00215/AM15/	Lic.No/Date:0310785242 12.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.			

296	Case No.: 60/13/83-ALC1/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00467/AM15/	RLA File :03/94/040/01000/AM14/	Lic.No/Date:0310785256 12.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

297	Case No.: 2/7/83-ALC1/2014	Party Name: ASTRON PACKAGING LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00134/AM15/	RLA File :08/24/040/00109/AM15/	Lic.No/Date:0810132331 13.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

298	Case No.: 14/11/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00327/AM15/	RLA File :08/24/040/00035/AM15/	Lic.No/Date:0810132311 13.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

299	Case No.: 34/11/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00347/AM15/	RLA File :08/24/040/00034/AM15/	Lic.No/Date:0810132312 13.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 20.11.2014. The case is re-listed for 7.1.2015.			


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300	Case No.: 56/11/83-ALC1/2014	Party Name: MAHAK DYECHEM INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00369/AM15/	RLA File :08/24/040/00117/AM15/	Lic.No/Date:0810132315 13.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

301	Case No.: 61/13/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00468/AM15/	RLA File :03/95/040/00147/AM15/	Lic.No/Date:0310785315 13.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

302	Case No.: 73/13/83-ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00480/AM15/	RLA File :17/24/040/00024/AM15/	Lic.No/Date:1710005850 13.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

303	Case No.: 13/11/83-ALC1/2014	Party Name: COOL COSMETICS (P) LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00326/AM15/	RLA File :04/24/040/00019/AM15/	Lic.No/Date:0410158703 17.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 26.11.2014. The case is re-listed for 7.1.2015.			

304	Case No.: 21/11/83-ALC1/2014	Party Name: ATLANTIC CARE CHEMICALS	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00334/AM15/	RLA File :10/24/040/00023/AM15/	Lic.No/Date:1010058474 17.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DBT on 15.12.2014. The case is re-listed			


 अध्यक्ष श्रीकांत/अध्यक्ष अश्वस्त्या
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 विदेश व्यापार महानिदेशालय
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for 7.1.2015.

305	Case No.: 23/11/83-ALC1/2014	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00336/AM15/	RLA File :33/24/040/00004/AM15/	Lic.No/Date:3310029941 17.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.				

306	Case No.: 43/11/83-ALC1/2014	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00356/AM15/	RLA File :33/24/040/00003/AM15/	Lic.No/Date:3310029940 17.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.				

307	Case No.: 62/11/83-ALC1/2014	Party Name: MARUTI MULTICHEM PVT. LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00375/AM15/	RLA File :08/24/040/00115/AM15/	Lic.No/Date:0810132363 17.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

308	Case No.: 63/11/83-ALC1/2014	Party Name: SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00376/AM15/	RLA File :08/24/040/00111/AM15/	Lic.No/Date:0810132362 17.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

309	Case No.: 15/13/83-ALC1/2014	Party Name: SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00422/AM15/	RLA File :02/24/040/00045/AM15/	Lic.No/Date:0210204052 17.06.2014	Defer Date:07.01.2015


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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

310	Case No.: 34/13/83-ALC1/2014	Party Name: KL HI-TECH SECURE PRINT LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00441/AM15/	RLA File :09/24/040/00099/AM15/	Lic.No/Date:0910060482 17.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

311	Case No.: 58/13/83-ALC1/2014	Party Name: BHANU DYES PVT.LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00465/AM15/	RLA File :03/94/040/00114/AM15/	Lic.No/Date:0310785477 17.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

312	Case No.: 29/11/83-ALC1/2014	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00342/AM15/	RLA File :05/23/040/00113/AM15/	Lic.No/Date:0510388785 18.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.				

313	Case No.: 37/11/83-ALC1/2014	Party Name: INDIAN ADDITIVES LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00350/AM15/	RLA File :04/24/040/00070/AM15/	Lic.No/Date:0410158741 18.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

314	Case No.: 54/13/83-ALC1/2014	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
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HQ File :01/83/050/00461/AM15/	RLA File :03/94/040/00085/AM15/	Lic.No/Date:0310785570 18.06.2014	Defer Date:07.01.2015
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Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.

315	Case No.:55/13/83- ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00462/AM15/	RLA File :03/94/040/00174/AM15/	Lic.No/Date:0310785572 18.06.2014	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.

316	Case No.:12/11/83- ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00325/AM15/	RLA File :04/24/040/00041/AM15/	Lic.No/Date:0410158765 19.06.2014	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 26.11.2014. The case is re-listed for 7.1.2015.

317	Case No.:27/11/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00340/AM15/	RLA File :08/24/040/00021/AM15/	Lic.No/Date:0810132394 19.06.2014	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 13.11.2014. The case is re-listed for 7.1.2015.

318	Case No.:60/11/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00373/AM15/	RLA File :08/24/040/00032/AM15/	Lic.No/Date:0810132396 19.06.2014	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.

319	Case No.:21/13/83-	Party Name:RUBAMIN	Meet No/Date:13/83-	Status:Case
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ALC1/2014	LTD.	ALC1/2014 19.11.2014	Deferred
HQ File :01/83/050/00428/AM15/	RLA File :34/24/040/00065/AM15/	Lic.No/Date:3410040284 19.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 15.12.2014. The case is re-listed for 7.1.2015.			

Case No.:70/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00477/AM15/	RLA File :17/24/040/00026/AM15/	Lic.No/Date:1710005856 19.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

Case No.:77/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
HQ File :01/83/050/00484/AM15/	RLA File :17/24/040/00025/AM15/	Lic.No/Date:1710005855 19.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.			

Case No.:26/11/83- ALC1/2014	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Approved																
HQ File :01/83/050/00339/AM15/	RLA File :05/23/040/00120/AM15/	Lic.No/Date:0510388967 20.06.2014	Date:																
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No.46011/30/2011-PC. II dated 2.12.2014, the Committee decided to approve the case as under :-																			
322	<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Aromatic Solvent Naptha Kesol - 150</td><td>1 MT</td><td>Heavy Aromatics</td><td>1.12 MT</td></tr> <tr> <td>Aromatic Solvent Naptha Kesol - 200</td><td>1 MT</td><td>Heavy Aromatics</td><td>1.12 MT</td></tr> <tr> <td>Aromatic Solvent Naptha Kesol - 250</td><td>1 MT</td><td>Heavy Aromatics</td><td>1.10 MT</td></tr> </tbody> </table>			Export Item	Qty.	Import Item	Qty.	Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT	Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT	Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT
Export Item	Qty.	Import Item	Qty.																
Aromatic Solvent Naptha Kesol - 150	1 MT	Heavy Aromatics	1.12 MT																
Aromatic Solvent Naptha Kesol - 200	1 MT	Heavy Aromatics	1.12 MT																
Aromatic Solvent Naptha Kesol - 250	1 MT	Heavy Aromatics	1.10 MT																
RA concerned may take necessary action under Para'4.7 of HBP as per above decision of NORMS COMMITTEE.																			

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Directorate General of Foreign Trade
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नई दिल्ली/New Delhi

323	Case No.:56/13/83-ALC1/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00463/AM15/	RLA File :03/94/040/01144/AM14/	Lic.No/Date:0310785708 20.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.			

324	Case No.:69/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00476/AM15/	RLA File :17/24/040/00029/AM15/	Lic.No/Date:1710005861 20.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

325	Case No.:74/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00481/AM15/	RLA File :17/24/040/00028/AM15/	Lic.No/Date:1710005860 20.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

326	Case No.:78/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00485/AM15/	RLA File :17/24/040/00027/AM15/	Lic.No/Date:1710005859 20.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.			

327	Case No.:20/11/83-ALC1/2014	Party Name:SGM PAPER PRODUCTS	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00333/AM15/	RLA File :05/24/040/00141/AM15/	Lic.No/Date:0510389013 23.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 20.8.2014. The case is re-listed for 7.1.2015.			


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328	Case No.:17/13/83-ALC1/2014	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00424/AM15/	RLA File :02/24/040/00051/AM15/	Lic.No/Date:0210204155 23.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

329	Case No.:40/13/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00447/AM15/	RLA File :07/24/040/00104/AM15/	Lic.No/Date:0710105327 23.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

330	Case No.:68/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00475/AM15/	RLA File :17/24/040/00031/AM15/	Lic.No/Date:1710005863 23.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.				

331	Case No.:61/11/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00374/AM15/	RLA File :08/24/040/00129/AM15/	Lic.No/Date:0810132433 24.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 13.11.2014. The case is re-listed for 7.1.2015.				

332	Case No.:44/13/83-ALC1/2014	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00451/AM15/	RLA File :03/95/040/00227/AM15/	Lic.No/Date:0310785919 24.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

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333	Case No.: 51/13/83-ALC1/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00458/AM15/	RLA File :03/95/040/00225/AM15/	Lic.No/Date:0310785912 24.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

334	Case No.: 84/11/83-ALC1/2014	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case withdrawn
	HQ File :01/83/050/00397/AM15/	RLA File :03/95/040/00049/AM15/	Lic.No/Date:0310786009 25.06.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.11/83 dated 8/10/2014. Hence the case is withdraw.			

335	Case No.: 11/13/83-ALC1/2014	Party Name: KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00418/AM15/	RLA File :08/24/040/00131/AM15/	Lic.No/Date:0810132487 26.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

336	Case No.: 18/13/83-ALC1/2014	Party Name: HOSLEY INDIA PRIVATE LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00425/AM15/	RLA File :05/23/040/00125/AM15/	Lic.No/Date:0510389121 26.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

337	Case No.: 23/13/83-ALC1/2014	Party Name: RUBAMIN LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00430/AM15/	RLA File :34/24/040/00084/AM15/	Lic.No/Date:3410040318 26.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 15.12.2014. The case is re-listed for 7.1.2015.			

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338	Case No.: 24/13/83-ALC1/2014	Party Name: GRASIM INDUSTRIES LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00431/AM15/	RLA File :34/24/040/00085/AM15/	Lic.No/Date:3410040316 26.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				
339	Case No.: 25/13/83-ALC1/2014	Party Name: LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00432/AM15/	RLA File :07/24/040/00097/AM15/	Lic.No/Date:0710105417 26.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 15.12.2014. The case is re-listed for 7.1.2015.				
340	Case No.: 31/13/83-ALC1/2014	Party Name: METALITE ECO FUTURE LABS PRIVATE LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00438/AM15/	RLA File :05/24/040/00148/AM15/	Lic.No/Date:0510389140 26.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				
341	Case No.: 35/13/83-ALC1/2014	Party Name: VISHNU CHEMICALS LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00442/AM15/	RLA File :09/24/040/00161/AM15/	Lic.No/Date:0910060546 26.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				
342	Case No.: 48/13/83-ALC1/2014	Party Name: PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00455/AM15/	RLA File :03/95/040/00167/AM15/	Lic.No/Date:0310786082 26.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				


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343	Case No.: 50/13/83-ALC1/2014	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00457/AM15/	RLA File :03/95/040/00263/AM15/	Lic.No/Date:0310786080 26.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

344	Case No.: 31/11/83-ALC1/2014	Party Name: NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00344/AM15/	RLA File :03/95/040/00236/AM15/	Lic.No/Date:0310786120 27.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 13.11.2014. The case is re-listed for 7.1.2015.			

345	Case No.: 12/13/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00419/AM15/	RLA File :08/24/040/00023/AM15/	Lic.No/Date:0810132515 30.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

346	Case No.: 20/13/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00427/AM15/	RLA File :08/24/040/00060/AM15/	Lic.No/Date:0810132517 30.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.			

347	Case No.: 22/13/83-ALC1/2014	Party Name: MEGHMANI ORGANICS LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00429/AM15/	RLA File :08/24/040/00118/AM15/	Lic.No/Date:0810132532 30.06.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			


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348	Case No.: 29/13/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00436/AM15/	RLA File :08/24/040/00072/AM15/	Lic.No/Date:0810132516 30.06.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 7.1.2015.				

349	Case No.: 49/13/83-ALC1/2014	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00456/AM15/	RLA File :03/95/040/00268/AM15/	Lic.No/Date:0310786224 01.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 15.12.2014. The case is re-listed for 7.1.2015.				

350	Case No.: 52/13/83-ALC1/2014	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00459/AM15/	RLA File :03/95/040/00273/AM15/	Lic.No/Date:0310786230 01.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

351	Case No.: 4/13/83-ALC1/2014	Party Name: KLJ ORGANIC LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00411/AM15/	RLA File :05/23/040/00134/AM15/	Lic.No/Date:0510389277 02.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

352	Case No.: 7/13/83-ALC1/2014	Party Name: HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00414/AM15/	RLA File :05/23/040/00093/AM15/	Lic.No/Date:0510389315 02.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer				


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consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

353	Case No.:10/13/83-ALC1/2014	Party Name:KLJ ORGANIC LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00417/AM15/	RLA File :05/23/040/00142/AM15/	Lic.No/Date:0510389278 02.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

354	Case No.:26/13/83-ALC1/2014	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00433/AM15/	RLA File :05/23/040/00132/AM15/	Lic.No/Date:0510389276 02.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(PC.Div) on 28.11.2014. The case is re-listed for 7.1.2015.				

355	Case No.:4/11/83-ALC1/2014	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00317/AM15/	RLA File :03/94/040/00271/AM15/	Lic.No/Date:0310786357 03.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.				

356	Case No.:2/13/83-ALC1/2014	Party Name:PREM INDUSTRIES	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00409/AM15/	RLA File :05/24/040/00152/AM15/	Lic.No/Date:0510389343 03.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

357	Case No.:41/13/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00448/AM15/	RLA File :02/24/040/00055/AM15/	Lic.No/Date:0210204314 03.07.2014	Defer Date:07.01.2015

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Directorate General of Foreign Trade
आवश्यक विभाग/Deptt. of Commerce
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

358	Case No.: 43/13/83-ALC1/2014	Party Name: ACMECHEM LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00450/AM15/	RLA File :02/24/040/00054/AM15/	Lic.No/Date: 0210204313 03.07.2014	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

359	Case No.: 45/13/83-ALC1/2014	Party Name: RUSHABH INVESTMENT PVT. LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00452/AM15/	RLA File :31/83/040/00084/AM15/	Lic.No/Date: 3110064521 03.07.2014	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

360	Case No.: 46/13/83-ALC1/2014	Party Name: RUSHABH INVESTMENT PVT. LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00453/AM15/	RLA File :31/83/040/00083/AM15/	Lic.No/Date: 3110064522 03.07.2014	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to DIPP. The case is re-listed for 7.1.2015.

361	Case No.: 28/13/83-ALC1/2014	Party Name: HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00435/AM15/	RLA File :05/23/040/00094/AM15/	Lic.No/Date: 0510389354 04.07.2014	Defer Date:07.01.2015

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.

362	Case No.: 47/13/83-ALC1/2014	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
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संयुक्त महाविदेशीय Joint DGFT
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
सांख्यिक विभाग/Deptt. of Commerce
नई दिल्ली/New Delhi

	HQ File :01/83/050/00454/AM15/	RLA File :03/95/040/00080/AM15/	Lic.No/Date:0310786390 04.07.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 28.11.2014. The case was deferred due to non receipt of comments from DIPP. The case is re-listed for 7.1.2015.			
363	Case No.: 80/11/83- ALC1/2014	Party Name:JANANI INTERNATIONAL (P) LTD.	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00393/AM15/	RLA File :35/24/040/00008/AM15/	Lic.No/Date:3510044499 07.07.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			
364	Case No.: 82/11/83- ALC1/2014	Party Name:SAINT- GOBAIN GLASS INDIA LTD	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00395/AM15/	RLA File :04/24/040/00063/AM15/	Lic.No/Date:0410158940 07.07.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to DIPP on 13.11.2014. The case is re-listed for 7.1.2015.			
365	Case No.: 9/13/83- ALC1/2014	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00416/AM15/	RLA File :07/24/040/00118/AM15/	Lic.No/Date:0710105533 07.07.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			
366	Case No.: 81/11/83- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00394/AM15/	RLA File :15/24/040/00009/AM15/	Lic.No/Date:1510022008 08.07.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(PC.Div) on 11.12.2014. The case is re-listed for 7.1.2015.			
367	Case No.: 14/13/83-	Party Name:GIRDHARS	Meet No/Date:13/83-	Status: Case


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 Directorate General of Foreign Trade
 बाह्यव्यवसाय विभाग/ Deptt. of Commerce
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ALC1/2014	INTERNATIONAL	ALC1/2014 19.11.2014	Deferred
HQ File :01/83/050/00421/AM15/	RLA File :05/23/040/00153/AM15/	Lic.No/Date:0510389467 08.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

	Case No.: 42/13/83-ALC1/2014	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status: Case Deferred
368	HQ File :01/83/050/00449/AM15/	RLA File :02/24/040/00060/AM15/	Lic.No/Date:0210204378 08.07.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

	Case No.:53/13/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
369	HQ File :01/83/050/00460/AM15/	RLA File :03/95/040/00248/AM15/	Lic.No/Date:0310786522 08.07.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

	Case No.: 83/11/83- ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status: Case Deferred
370	HQ File :01/83/050/00396/AM15/	RLA File :04/24/040/00077/AM15/	Lic.No/Date:0410158958 10.07.2014	Defer Date:07.01.2015
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.			

371	Case No.:49/11/83- ALC1/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:13/83- ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00362/AM15/	RLA File :13/24/040/00015/AM15/	Lic.No/Date:1310047496 11.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

372	Case No.: 3/13/83-ALC1/2014	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00410/AM15/	RLA File :05/24/040/00150/AM15/	Lic.No/Date:0510389659 11.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

373	Case No.: 16/13/83-ALC1/2014	Party Name: GUJARAT PARAFFINS PVT.LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00423/AM15/	RLA File :08/24/040/00546/AM14/	Lic.No/Date:0810132668 11.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

374	Case No.: 19/13/83-ALC1/2014	Party Name: KLJ ORGANIC LTD.,	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00426/AM15/	RLA File :05/23/040/00154/AM15/	Lic.No/Date:0510389635 11.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

375	Case No.: 1/9/83-ALC1/2014	Party Name: RUBAMIN LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00228/AM15/	RLA File :34/24/040/00089/AM15/	Lic.No/Date:3410040365 14.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

376	Case No.: 5/13/83-ALC1/2014	Party Name: CATERPILLAR SIGNS PVT LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00412/AM15/	RLA File :08/24/040/00144/AM15/	Lic.No/Date:0810132685 14.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and is being sent to DIPP. The case is re-listed for 7.1.2015.				

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 वाणिज्य विभाग/Deptt. of Commerce
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377	Case No.: 6/13/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00413/AM15/	RLA File :08/24/040/00145/AM15/	Lic.No/Date:0810132695 15.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

378	Case No.: 13/13/83-ALC1/2014	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00420/AM15/	RLA File :02/24/040/00221/AM14/	Lic.No/Date:0210204477 15.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

379	Case No.: 39/13/83-ALC1/2014	Party Name:GIVAUDAN (INDIA) PRIVATE LIMITED,	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00446/AM15/	RLA File :07/24/040/00117/AM15/	Lic.No/Date:0710105734 15.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

380	Case No.: 32/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00439/AM15/	RLA File :08/24/040/00158/AM15/	Lic.No/Date:0810132743 16.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 28.11.2014. The case is re-listed for 7.1.2015.				

381	Case No.: 27/13/83-ALC1/2014	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00434/AM15/	RLA File :08/24/040/00146/AM15/	Lic.No/Date:0810132750 17.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.				


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 संयुक्त महानिदेशक/JOINT DGFT
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 नई दिल्ली/New Delhi

382	Case No.: 30/13/83-ALC1/2014	Party Name: JINDAL PHOTO LTD	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00437/AM15/	RLA File :05/23/040/00128/AM15/	Lic.No/Date:0510389888 22.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

383	Case No.: 38/13/83-ALC1/2014	Party Name: BEE CHEMS	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00445/AM15/	RLA File :06/24/040/00015/AM15/	Lic.No/Date:0610037863 31.07.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

384	Case No.: 3/11/83-ALC1/2014	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00316/AM15/	RLA File :08/24/040/00171/AM15/	Lic.No/Date:0810132857 01.08.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

385	Case No.: 86/11/83-ALC1/2014	Party Name: VISWAAT CHEMICALS LIMITED	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00399/AM15/	RLA File :03/95/040/00504/AM15/	Lic.No/Date:0310789864 30.09.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

386	Case No.: 1/13/83-ALC1/2014	Party Name: SATYAM POLY PLAST	Meet No/Date: 13/83-ALC1/2014 19.11.2014	Status: Case Deferred
	HQ File :01/83/050/00408/AM15/	RLA File :13/24/040/00027/AM15/	Lic.No/Date:1310047678 30.10.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				


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 जेनरल मैनेजर/Genl DGFT
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/ Deptt. of Commerce
 नई दिल्ली/ New Delhi

387	Case No.:63/13/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00470/AM15/	RLA File :30/24/040/00036/AM15/	Lic.No/Date:3010103215 31.10.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				

388	Case No.:64/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00471/AM15/	RLA File :08/24/040/00287/AM15/	Lic.No/Date:0810133708 03.11.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and noted that hard copy from the RA has been received and sent to Deptt. of C&PC(Chem.Div) on 11.12.2014. The case is re-listed for 7.1.2015.				

389	Case No.:79/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:13/83-ALC1/2014 19.11.2014	Status:Case Deferred
	HQ File :01/83/050/00486/AM15/	RLA File :08/24/040/00304/AM15/	Lic.No/Date:0810133732 05.11.2014	Defer Date:07.01.2015
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 7.1.2015.				



Date:22.12.2014
Place:New Delhi

B.D Panwar
Foreign Trade Development Officer


 B.D. PANWAR / Jt. DGFT
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